

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI.

O.A. No. 137/2024

In the matter of:

Vijay Chandel

.....Applicant

Versus

State of H.P. & ors.

....Respondents

**Progress Report of the Joint Committee in compliance
to order dated 19.04.2024 of the Hon'ble NGT.**

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Progress Report of the Joint Committee in the matter of O.A. No. 137/2024 titled “Vijay Chandel v/s State of H.P. &ors.” in compliance of the Hon’ble NGT order dated 19-04-2024.

1. Background:

The copy of complaint was forwarded to Hon’ble National Green Tribunal by Sh. Vijay Chandel and same has been treated and registered as O.A. No. 137/2024. Wherein it was alleged that five to six JCB machines and a dozen of tippers were engaged in illegal mining/excavation of soil/earth & uprooting of trees due to which Sheetalpur Road has been damaged causing inconvenience to the commuters and leaving them prone to mishaps/accidents. It is further alleged that the aforesaid illegally mined/excavated soil/earth has been sold to railways and it is prayed that the matter may be enquired into and accordingly recovery shall be made from the accused i.e. Sh. Gurdayal S/o Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan, H.P. Further, The Hon’ble National Green Tribunal Constituted a Joint Committee vide order dated 19-04-2024 (**Annexure-1**) with the following directions:

“...4. In view of the averments in the application, Hon’ble Nation Green Tribunal considered it appropriate to have response of (1) State of Himachal Pradesh through the Chief Secretary, State of Himachal Pradesh, (2) Director, Geological Wing, Department of Industries, State of Himachal Pradesh, (3) Deputy Commissioner, Solan, (4) Divisional Forest Officer, Solan, (5) Himachal Pradesh State Pollution Control Board (HPSPCB) and (6) Sh. Gurdayal S/o Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan. Accordingly notices have been issued to all the 6 respondents requiring them to file their reply/response within two months on 27-04-2024.”

“....6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Director, Geological Wing, Department of Industries, State of Himachal Pradesh, Member Secretary, Himachal Pradesh State Pollution Control Board (HPSPCB), Deputy Commissioner, Solan, Himachal Pradesh and DFO, Solan, Himachal Pradesh and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent,

verify the factual position and take appropriate remedial action. The Himachal Pradesh State Pollution Control Board (HPSPCB) will be the nodal agency for coordination and compliance....”

2. Compliance of the Orders of Hon’ble National Green Tribunal:

2.1. Constitution of the Joint Committee:

In compliance to the orders of Hon’ble National Green Tribunal, a Joint Committee comprising of the following members was constituted:

1. Sh. Divyanshu Singal, IAS, Sub Divisional Magistrate, Nalagarh (Nominated by District Magistrate, Solan) **Annexure-2.**
2. Smt. Chandrika Sharma, Assistant Conservator of Forest, Solan(Nominated by DFO, Solan) **Annexure-3.**
3. Sh. Mukesh Sharma, Assistant Conservator of Forest, Nalagarh (Nominated by Deputy Conservator of Forest, Nalagarh)**Annexure-4**
4. Sh. Harvinder, Mining Officer, Solan (Nominated by Geologist Zone III, Directorate of Industries, Geological Wing, HP) **Annexure-5**
5. Er. Abhay Gupta, Assistant Environmental Engineer, Himachal State Pollution Control Board, Regional Office, Baddi (Nominated by Member Secretary, Himachal State Pollution Control Board) **Annexure-6**

2.2. Joint inspection report:

The Sub Divisional Magistrate, Nalagarh vide letter no: NLG/SDM/Misc./2024-802-808 dated 02-05-2024 fixed the date of site visit as 03-05-2024 (**Annexure-7**) and accordingly, the inspection of site was conducted by the Joint Committee on 03-05-2024 and during inspection following were present:

1. Shri Divyanshu Singal, IAS, Sub Divisional Magistrate (SDM), Nalagarh,
2. Smt Chandrika Sharma, Assistant Conservator of Forest, Solan,
3. Sh. Mukesh Sharma, Assistant Conservator of Forest, Nalagarh.
4. Sh. Harvinder, Mining Officer, Solan,
5. Er. Abhay Gupta, Assistant Environmental Engineer, Himachal State Pollution Control Board, Regional Office, Baddi

Along with other officials of District Administration, Mining Department and State Pollution Control Board (SPCB) also accompanied the Joint Committee during site visit. As per the directions of Hon’ble Court Sh. Vijay Chandel (applicant) along with Sh. Gurdayal (project proponent) also accompanied the Joint Inspection Committee.

2.2.1. Finding of the Joint Committee:

The following are the key findings of the Joint Committee based on the site visit and interaction with concerned officers:

- During the joint inspection applicant Sh. Vijay Chandel was requested by the SDM to apprise the Joint Committee regarding the matter. Sh. Vijay Chandel appraised that Sh. Gurdayal was engaged in the excavation from the roadside hillslope from road leading from Sheetalpur to Dashomajra and soil has been used in the construction of Railway Project i.e. Chandigarh-Baddi Rail Line Project.
- Sh. Gurdayal appraised the committee members that he has obtained permission for Mining and the site is located at Village Khol. The Mining permission dated 14.01.2023 accorded by the Deptt. of Industries is attached as **Annexure-8**. He further submitted that he had not carried out the any excavation between Sheetalpur-Dashomajra road.
- During Joint Inspection, it has been observed that excavation of muck/soil has been carried out between 30.922152°N 76.775254°E to 30.947425°N 76.760506°E comprising of length of approximately 4 Kms along the road. The geo tagged photographs of the site are annexed as **Annexure 9**.
- Mining Officer appraised the committee that no permission has been granted in this stretch for excavation of muck/soil.

So in absence of further evidence, it was difficult for the Joint Committee to come to final conclusion who had carried out the excavation from the site in question. Hence, after deliberation, the Joint Committee decided that since the soil/muck which has been excavated and has purportedly been used for construction of railways, it would be appropriate to sought information from the railway department that how much muck has been used in laying/construction of railway project and to provide the source from which it has been procured. The applicant was also asked to provide documentary, photographic, and video graphic evidence in support of his complaint. Accordingly, for the requirement of above information, following correspondences were made with the concerned authorities and complainant:

1. The applicant i.e. Sh. Vijay Chandel was asked to provide photographic and video graphic evidence in order to substantiate the complaint (**Annexure-10**).
2. The Deputy Chief Engineer (Construction-II), Near Railway Hospital, Northern Railway Colony, Sector-13, Chandigarh-160102 was requested to provide the information w.r.t. quantity of muck/soil required/used for filling/laying of Railways line in the length falling within Himachal Pradesh. (**Annexure-11, 12**).
3. The Executive Engineer, HP Public Work Department was asked to quantify estimated quantity of soil/muck excavated from the site. (**Annexure-13, 14**).
4. The Assistant conservator Forest department was asked to provide information w.r.t. loss caused to environment by damage to trees and green cover. (**Annexure-15**).
5. The Mining Officer was asked to provide the action taken report w.r.t. complaint of the applicant and details of mining leases or approvals/permissions accorded to Sh.

Gurdayal S/o Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan, H.P in Nalagarh sub-division and how much material has been excavated from the said sites along with royalty paid on account of valid M-forms (**Annexure-16, 17**).

6. The SHO Baddi has been requested to provide the action taken report w.r.t. complaint of the applicant (**Annexure-18, 19**).

2.2. Action Taken Report:

- As per report submitted by the ACF, Nalagarh, HP Forest Department vide letter no 14302 dated 09-05-2024 (**Annexure-20**). It has been stated that there is no demarcated Forest/ Un-demarcated forest involved in illegal mining and mining is only along the Sheetalpur-Dasomajra road which is a Shamlat land. It has also been apprised that the above area is not managed by the Forest Department as per approved plan of Nalagarh Forest Division, so no documented information is available with Forest department regarding vegetation type, density and enumeration data of trees etc. During the spot inspection there is no any prominent signage about exact number of trees damage. However, in the month of November, 2023 as reported by RFO, Baddi the incidence of uprooting/ damage of trees have been reported against 6 persons. The detail is as below:

SrNo.	Name of offender	Date	Amount
1.	Sh. Papu S/o Sh. Chunniblal Village Shitalpur	12-11-2023	2,371/-
2.	Sh. Balvir Singh S/o ShHajara Singh Village Kenduwal	15-11-2023	4,247/-
3.	Sh. Manjeet Singh S/o Sh. Pal Chand Village Kenduwal	18-11-2023	4,820/-
4.	Sh. Ram Kumar S/o Sh. Parkash Chand Village Kenduwal	24-11-2023	3,856/-
5.	Sh. Ajob Singh S/o Sh. Kapru Singh Village Kenduwal	24-11-2023	3,856/-
6.	Sh. Shyam Lal S/o Sh Ram Swroop Village Kenduwal	24-11-2023	3,856/-
Grand Total			23,006/-

- As per report submitted by the SHO, Baddi, the Police has identified 25 instances of illegal mining and transportation in the Sheetalpur area and imposed fines amounting to total of Rs. 2,94,000/-**Annexure-21**.

- The applicant was requested to provide photographic and video graphic evidence to substantiate the complaint. The Applicant has provided four photographs. In two photographs excavation is being carried out (but the vehicle doesn't have any number) and in another two photographs photo of trucks has been provided (**Annexure-22**). The photographs which have been provided are not sufficient to prove that mining has been done by Sh. Gurdayal Singh.
- The Construction Wing, Northern Railway Chandigarh has submitted the report (**Annexure-23**) the detail is as under:

Permission No	Date	Qty in Cum
STP-3009	16-12-2022	14,782
STP-603	20-01-2023	26,730
STP-676	28-03-2023	48,460
STP-726	04-05-2023	24,502
STP-778	31-05-2023	23,814
		1,38,288
Earthwork in Excavation Qty		7,221.14
Earthwork in Cutting Qty		1,18,224.42
Sr No.	Name of Supplier	Qty in Cum
1.	Rajesh Kumar Contractor	31,992
2.	Jagtar Singh Contractor	5,243
3.	Karam Chand	9,696
4.	Parveen Rana	5,245
5.	Sandeep Enterprises	1,952
6.	P S Associates	12,792
7.	Bajrang Infrastructure	11,473
8.	Neelkanth Construction Company	5,636
9.	Rul Cup Thuluhanga	3,202
10.	Gurbaksh Welding Works	3,398
11.	J K Construction Co	57,111
		1,47,740
Grand Total of muck/ soil qty		4,11,473

Further, Railway Department and contractor has been asked to submit the supporting documents w.r.t. report submitted by them to provide the legal source from where the muck has been purchased (**Annexure-24**). To identify whether the source used by contractor and sub-contractor and in case of illegal mining activity is being established Environmental Compensation shall be imposed as per notification no STE-E(5)-2/2021 dated 18-08-2022 issued by Department of Environment, Science and Technology in view of directions passed by Hon'ble national Green Tribunal vide order dated 23-02-2021 passed in OA No. 360/2015 titled as Nation Green Tribunal, Bar Association v/s Virender Singh for recovery of compensation on account of damage caused to the environment and ecology due to illegal mining (**Annexure 25**).

- As per report dated 15.05.2024 received from the Executive Engineer, HPPWD Nalagarh, they have shown the inability to ascertain the quantity of the excavated earth as the original/advance X-Section of natural surface level are not known at this stage (**Annexure-26**).
- As per report dated 16.05.2024 submitted by the Mining Officer, Solan (**Annexure-27**), on the basis of complaint received from Sh Vijay Chandel and Om Sharma frequent inspection are being carried out and compliant were registered against 6 nos tractors, 4 Nos tippers and one poclain in and around the area. Further he had appraised that during recent inspection on dated 07-05-2024 and 08-05-2024 no illegal mining activities were noticed. Further the permission of 49992 MT minor mineral (Sand 29995 MT and Soil 19997 MT) was granted in favour of Sh. Gurdayal for a period of three months 14-01-2023 to 13-04-2023 and he had lifted 20490 MT after paying royalty amounting to Rs 16,39,200/- and other taxes. The Mining Officer has been requested to provide the detailed reply (**Annexure 28**).

Meanwhile, Sh. Gurdayal submitted an affidavit dated 16-05-2024 that he had not carried out any mining activity in this area and the applicant Vijay Chandel and Om Sharma are blackmailing him (**Annexure-29**). Further the complainant/applicant also submitted an affidavit alleging that Sh. Manjeet Singh, Village Kenduwal is engaged in the activity of illegal mining. In this context, the complaint has been forwarded to the Mining Officer, Solan and the Forest Department to look into the matter (**Annexure 30**).

Prayer:

The information received from the Applicant is not sufficient for holding that Sh. Gurdayal was engaged in illegal mining activity at the said site. Additional information has been sought

from the Mining Department and Railway Department to identify whether the source used by contractor and sub-contractor engaged in construction of railway project is legal or illegal.

Hence, keeping in view the information and facts, it is concluded that illegal muck excavation activity has been carried out in this area and for recognizing the culprits and imposing Environmental Compensation Penalty upon them as per the notification no STE-E(5)-2/2021 dated 18-08-2022 issued by Department of Environment, Science and Technology in view of directions passed by Hon'ble national Green Tribunal vide order dated 23-02-2021 passed in OA No. 360/2015 titled as Nation Green Tribunal, Bar Association v/s Verinder Singh for recovery of compensation on account of damage caused to the environment and ecology due to illegal mining. So before finalizing the report of the Joint Committee, **it is humbly requested that extension of timeline up to 30/06/2024** may kindly be granted for submission of the final report by the Joint Committee.

The Joint Committee will abide by further directions of the Hon'ble National Green Tribunal.



Sh Harvinder,
Mining Officer,
Solon



Sh Mukesh
Sharma, ACF,
Nalagarh



Smt Chandrika
Sharma, ACF,
Solon



Er. Abhay Gupta,
AEE, HPSPCB



Sh. Divyanshu Singal,
IAS, SDM, Nalagarh

संडोली मौके पर पहुंच गया और इसने, इसके भाई गुरदेव और मौके पर मौजूद जेसीबी टिप्पर चालकों ने हमारे साथ गाली गलौच शुरू कर दिया और हमारे मोबाईल कैमरे छीनने की कोशिश की और कहा कि अगर खबर लगाई तो तुम दोनों को जान से मार देंगे। इन लोगों ने हमारी गाड़ी की चाबी तक निकाल ली और हमें बंधक बनाने का प्रयास किया। जिसकी शिकायत भी हमें बीली शाम बद्दी पुलिस थाना में दर्ज करवाई है।

महोदय इस बाबत हमने डीएफओ नालागढ़ को भी सूचित किया क्योंकि वहां पर पहाड़ों से मिट्टी उठाते समय कई पेड़ भी उखाड़ दिए गए। महोदय बद्दी शीतलपुर रोड़ पर लंडेवाल में लगभग 2 किलोमीटर तक सड़क किनारे शामलात भूमि से पहाड़ों को जेसीबी और पोकलेन मशीनों से बेतरतीब ढंग से खोद खोदकर दर्जन भर से अधिक टिप्परों के माध्यम से सारी मिट्टी रेलवे विभाग को बेची जा रही है। महोदय गुरदयाल को यह मिट्टी खोदने की अनुमति किस ने दी इसकी जांच की जानी चाहिए। कैसे कोई प्रदेश सरकार की शामलात भूमि पर खड़े पहाड़ों को खोदकर मिट्टी को रेलवे विभाग को बेच सकता है यह जांच का विषय है। इस मिट्टी के अवैध व बेतरतीब खनन के दौरान कई पेड़ भी उखाड़ दिए गए हैं।

महोदय आप से विनम्र निवेदन है कि शीतलपुर रोड़ पर चले रहे इस अवैध खनन को रोका जाए और इसमें संलिप्त जेसीबी, पोकलेन मशीनों व टिप्परों को जब्त कर इनके खिलाफ मार्निंग एंड मिनिरल एक्ट पर चोरी का मामला दर्ज करके इसकी जांच की जाए। महोदय रेलवे विभाग को जो सैंकड़ों टन मिट्टी उक्त व्यक्ति द्वारा बेची गई है इसका रिकार्ड रेलवे से लिया जाए और कितने पैसे रेलवे विभाग ने उक्त व्यक्ति को अदा किए हैं इसका रिकार्ड भी लिया जाए। शामलात भूमि से मिट्टी उठाने के एवज में रेलवे विभाग से जो राशि गुरदयाल सिंह ने बसूली है उसे प्रदेश सरकार के राजस्व में जमा किया जाना चाहिए। महोदय यह अवैध और बेतरतीब खनन क्यों, कैसे और किसकी अनुमति से हुआ इसकी जांच कर दोषियों के खिलाफ सख्त कार्रवाई अमल में लाई जाए और यहां से जो हजारों टन मिट्टी उठाकर रेलवे को बेच दी गई उसका रिकवरी गुरदयाल सिंह से की जाए। महोदय जिम्मेदार मीडिया कर्मी होने के नाते हमारी इस शिकायत पर त्वरित कार्रवाई और जांच अमल में लाई जाएगी ऐसा हमें विश्वास है। इस बाबत शिकायत संबंधित विभागों प्रदेश सरकार व एनजीटी, को भी भेजकर हम इस मामले की जांच और कार्रवाई की मांग कर रहे हैं। यह एक गंभीर मसला है और पुलिस को जो शिकायत हमने सौंपी है उस पर भी कार्रवाई के आदेश पुलिस विभाग को प्रशासन की तरफ से दिए जाएं। ड्यूटी के दौरान लोकतंत्र के चौथे स्तंभ पर गुंडागर्दी दिखाते हुए हमला किया गया है जिसकी जांच और कार्रवाई की मांग हम आप से कर रहे हैं।

X

X

X

X"

3. Prima facie the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments in the application, we consider it appropriate to have response of (1) State of Himachal Pradesh through the Chief Secretary, State of Himachal Pradesh, (2) Director, Geological Wing, Department of Industries, State of Himachal Pradesh, (3) Deputy Commissioner, Solan, (4) Divisional Forest Officer, Solan, (5) Himachal Pradesh State Pollution Control Board (HPSPCB) and (6) Sh. Gurdayal S/o

O.A. No. 137/2024

Vijay Chandel Vs. State of Himachal Pradesh & Ors..

-3-

Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan, Himachal Pradesh who stand impleaded as respondents No. 1 to 6. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 6 requiring them to file their reply/response within two months.

5. Notice be served on Sh. Gurdayal S/o Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan, Himachal Pradesh through the Deputy Commissioner, Solan, Himachal Pradesh and for this purpose notice issued to Sh. Gurdayal S/o Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan, Himachal Pradesh be sent to the Deputy Commissioner, Solan, Himachal Pradesh by E-mail for getting service of the same effected on him and sending his report in this regard.

6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Director, Geological Wing, Department of Industries, State of Himachal Pradesh, Member Secretary, Himachal Pradesh State Pollution Control Board (HPSPCB), Deputy Commissioner, Solan, Himachal Pradesh and DFO, Solan, Himachal Pradesh and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action. The Himachal Pradesh State Pollution Control Board (HPSPCB) will be the nodal agency for coordination and compliance.

7. Factual and Action taken Report by the Joint Committee be filed by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR

O.A. No. 137/2024

Vijay Chandel Vs. State of Himachal Pradesh &
Ors.

-4-

supported PDF and not in the form of Image PDF at least one week before the date hereby fixed.

8. In case of non-compliance exemplary costs may be imposed on members of the Joint Committee and also on the nodal agency.

9. List for further consideration on 24.05.2024.

10. A copy of this order be sent to the Director, Geological Wing, Department of Industries, State of Himachal Pradesh, Member Secretary, Himachal Pradesh State Pollution Control Board (HPSPCB), Deputy Commissioner, Solan, Himachal Pradesh and DFO, Solan, Himachal Pradesh by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 19th2024
n

FAX/e-mail
Urgent Time Bound.

No. Acctts (LFA) O.A. 137/2024 (NGT)-272
OFFICE OF THE DEPUTY COMMISSIONER
SOLAN, DISTRICT SOLAN, HIMACHAL PRADESH.
☎: 01792-220757, ✉: dc-sol-hp@nic.in

Dated: Solan-173212 the 30th April, 2024.

To

The Sub-Divisional Magistrate
Nalagarh, District Solan, H.P.

Subject: NOTICE & letter in Original Application No. 137/2024
titled "Vijay Chandel Vs State of H.P. & Ors". reg.

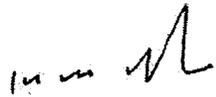
Sir,

I am to invite your kind attention towards the order dated 19.04.2024 passed by the Hon'ble NGT in Original Application No. 137/2024 titled "Vijay Chandel Vs State of H.P. & Ors".

In this regard, the Hon'ble NGT vide its order dated 19.04.2024 has constituted a Joint Committee comprising of representative of Director, Geological Wing, Department of Industries, State of Himachal Pradesh, Member Secretary, Himachal Pradesh State Pollution Control Board (HPSPCB), Deputy Commissioner, Solan, Himachal Pradesh and DFO Solan, Himachal Pradesh, and directed the same to meet within one week undertaken visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action. The Himachal Pradesh State Pollution Control Board (HPSPCB) will be the nodal agency for the coordination and compliance. The case list for further consideration on 24.05.2024.

In view of the above, you are, directed to represent this office for this purpose and submit Joint Inspection, factual and action taken report as per Hon'ble NGT order, so that the same could be apprised to the Hon'ble NGT as well as State Pollution Control Board for further necessary action in this regard.

Yours faithfully


Manmohan Sharma, IAS
Deputy Commissioner
Solan, District Solan, HP.

Endst. No. As above.

Copy is forwarded to the following for information and necessary action.-

1. The Director, Geological Wing, Department of Industries, State of HP.
2. The Member Secretary HPSPCB, Phase-III, New Shimla-171009
3. The Divisional Forest Officer, Solan, District Solan, HP.
4. The Regional Officer, HP State Pollution Control Board, Baddi, District Solan with the direction to take up the matter with the SDM Nalagarh for fixation of suitable date of Joint Inspection and send compiled report to the quarter concerned under intimation to this office.


Deputy Commissioner
Solan, District Solan, HP.

No. 657 ICC
H.P. Forst Department.

Dated Solan the, 2-5-2024

From: -

Divisional Forest Officer,
Solan Forest Division Solan

To,

Er. Abhay Gupta,
Assistant Environmental Engineer
HPSPCB Baddi, Distt. Solan, HP.

Subject:-

O.A. No. 137/2024 titled Vijay Chandel v. H.P. & ors. Before
Hon'ble NGT.

Sir,

Kindly refer to your office letter No. HPPCB/RO Baddi/Court OA
No. 137/2024/2024 206-209 dated 30.04.2024 on the subject cited above.

In this regard, it is informed that Assistant Conservator of Forest
Solan (ACF) O/o Divisional Forest Officer Solan has been nominated as representative of DFO
Solan for Joint Committee constituted as per order dated 19.04.2024 of NGT., Principal Branch
New Delhi.

You are therefore, requested to kindly intimate the date of meeting
and inspection in this regard please.

Yours faithfully

(H.K. Gupta) HPFS
Divisional Forest Officer,
Solan Forest Division, Solan

- Endst. No. 688-59A dated Solan, the 7/5/24
1. Copy is forwarded to Member Secretary, HPSPCB Shimla w.r.t. his office letter
No. HPPCB/LB/OA No. 137/2024 943-46 dated 29.4.2024 for information please.
 2. Copy is forwarded to Deputy Commissioner, Solan for information and necessary
action please.
 3. Copy is forwarded to C.F. Solan for information and necessary action please.

(H.K. Gupta) HPFS
Divisional Forest Officer,
Solan Forest Division, Solan

1/5/24

D-NLG-100/11/2024-FBSLN-DFC-FOREST CIRCLE SOLAN

E-04-190/2024



Dy. Conservator of Forests

**HP Forest Department
Nalagarh Forest Division**

Ph:01795-223124

head.fordivnal-hp@hp.gov.in

To

The Member Secretary,
HP State Pollution Control Board,
Him Parivesh, Phase-III, New Shimla
H.P.-171009

Dated Nalagarh, the

Subject : O.A. No. 137/2024 titled Vijay Chandel v. State of H.P. & ors. Before Hon'ble NGT.

Sir,

Kindly refer to your letter No. HPPCB/LB/OA No. 137/2024/943-46 dated 29.04.2024 addressed Deputy Commissioner, Solan, District Solan, H.P. and copy therefore endorsed to this office on the subject cited above.

2 The Assistant Conservator of Forests, Nalagarh is hereby nominated as member of joint inspection committee as representative of DFO Nalagarh constituted in compliance of Hon'ble NGT vide order dated 19/04/2024 in O.A. No. 137/2024 titled Vijay Chandel v. State of H.P. & ors.

Yours faithfully,

Signed by

Dy. Conservator of Forests,
Nalagarh Forest Division,
Nalagarh, Distt. Solan H.P.

Copy for information and further necessary action is forwarded to:-

- i) Assistant Environmental Engineer, Regional Office, Baddi w.r.to letter No. 206-209 dated 30.04.2024.
- ii) HPSPCB, Baddi. Assistant Conservator of Forests, Nalagarh. He is directed to attend the joint inspection of the date fixed by the Chairman of the committee and report compliance.

Sd/-

Dy. Conservator of Forests,
Nalagarh Forest Division
Nalagarh, Distt. Solan H.P.

Annexure 5

Most Urgent
Court Matter

No.Udyog-Bhu(Khani-4)Laghu-370/2024- ~~708~~
 Government of Himachal Pradesh,
 Directorate of Industries,
 "Geological Wing"
 Dated; Shimla 171009, ~~01-5~~ 2024.

To

The Mining Officer, Solan,
 Distt. Solan,
 Himachal Pradesh.

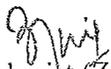
Subject:- Original Application No. 137/ 2024 titled as Vijay
 Chandel V/s State of Himachal Pradesh & Ors.

Sir,

Please find enclosed herewith a photocopy of order dated 19.04.2024 passed by Hon'ble National Green Tribunal in Original Application No. 137/2024 titled as Vijay Chandel, V/s State of Himachal Pradesh, which is received from the Consultant (Judicial) (N.G.T)(P.B) New Delhi through email.

Accordingly, as per the order of the Hon'ble National Green Tribunal, you are hereby nominated as representation of Director of Industries, Himachal Pradesh of the committee forward by Hon'ble National Green Tribunal.

Please treat it as most urgent being Court matter.


 Geologist (Zone-III)
 Himachal Pradesh
 Dated : 01-5-2024

Endst. No. As above. 710
 Copy to the Assistant Environmental Engineer, HPSPCB, Baddi, Distt. Solan,
 Himachal Pradesh for information please


 Geologist (Zone-III)
 Himachal Pradesh

Annexure 6

d/c

Urgent Court Matter

H.P. STATE POLLUTION CONTROL BOARD

Him Parivesh, Phase-III, New Shimla (H.P.) 171009

No. HPPCB/LB/ OA No. 137/2024

943-46

Dated:- 29.4.2024

To

The Deputy Commissioner, Solan,
District Solan, H.P.

Subject: O.A. No. 137/2024 titled Vijay Chandel v. State of H.P. & ors. before Hon'ble NGT.

Sir,

Please refer to order dated 19/04/2024 passed by Hon'ble NGT in the above cited matter wherein it is alleged that five to six JCB machines and a dozen of Tippers are engaged in illegal mining/excavation of soil/earth & uprooting of trees due to which Sheetalpur Road has been damaged causing inconvenience to the commuters and leaving them prone to mishaps/accidents. It is further alleged that the aforesaid illegally mined/excavated soil/earth has been sold to railways and it is prayed that the matter may be enquired into and accordingly recovery shall be made from the accused i.e. Sh. Gurdoyal S/o Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan, H.P.

In this matter, the Hon'ble NGT vide order dated 19/04/2024 has issued notice to the respondents for response and in addition, has passed following directions:-

"...6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Director, Geological Wing, Department of Industries, State of Himachal Pradesh, Member Secretary, Himachal Pradesh State Pollution Control Board (HPSPCB), Deputy Commissioner, Solan, Himachal Pradesh and DFO, Solan, Himachal Pradesh and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action. The Himachal Pradesh State Pollution Control Board (HPSPCB) will be the nodal agency for coordination and compliance.

7. *Factual and Action taken Report by the Joint Committee be filed by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF at least one week before the date hereby fixed.*

8. *In case of non-compliance exemplary costs may be imposed on members of the Joint Committee and also on the nodal agency.*

9. *List for further consideration on 24.05.2024..."*

In view of the above directions, you are kindly requested to fix an early date for the joint inspection of the area within one week and nominate your representatives for the joint inspection to ascertain the facts & for taking action as per violations found. In this matter, Sh. Abhay Gupta, Assistant Environmental Engineer, Regional Office, HPSPCB, Baddi (Mob. No. +91 9418500327, E-mail pcbrobaddi1@gmail.com) shall associate as representative & Nodal Officer on behalf of HPSPCB. The Joint Factual and Action Taken Report by the aforesaid committee may be submitted well within stipulated time.

Please treat this most urgent being time bound court matter.

(Encl: As above)

Sincerely,

Signed by

Anil Joshi

Date: 26.05.2024 (13:39)

**Member Secretary,
HPSPCB, Shimla.**

Copy to:-

1. The Director, Geological Wing, Department of Industries, Udyog Bhawan, Bemloe, Shimla-01: with request to nominate you representative for the joint inspection and follow up action with the Nodal Officer.
2. Divisional Forest Officer, Solan, Solan Forest Circle, District Solan: with request to nominate you representative for the joint inspection and follow up action with the Nodal Officer.
3. Sh. Abhay Gupta, Assistant Environmental Engineer, Regional Office, HPSPCB, Baddi. He is directed to associate as representative of HPSPCB and shall be "Nodal Officer" in this matter. Any remedial/regulatory action required by HPSPCB, Mining wing of Industries Department, Forest

Department & other state administration departments shall be taken & reflected in the joint report. Please coordinate/follow up with the members of the joint committee and submit report within time, as directed by Hon'ble NGT.

-sd-

o/c
Anil Joshi, (IFS)
Member Secretary,
HPSPCB, Shimla.

Annexure 7

No.: NLG/SDM/Misc./2024- 802 - 808
 Office of Sub-Divisional Officer (C),
 Nalagarh, Distt. Solan (H.P).
 Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh Dated: - 02/05/2024

To

1. The Sub-Divisional Officer,
HP State Pollution Control Board, Baddi.
2. The Mining Officer, Solan.
3. The ACF, Solan
4. The ACF, Nalagarh

Subject: .

Notice & letter in Original Application No. 137/2024 titled as "Vijay Chandel Vs State of HP & Ors." reg.

Sir,

This is in compliance to the letter No. Acctts (LFA) O.A. 137/2024 (NGT)-272 dated 30-04-2024 received from the Deputy Commissioner, Solan, District Solan (H.P.) on the subject cited above.

In this connection, a joint inspection has been fixed by the undersigned on dated **03-05-2024 at 04:00 PM** to inspect the site at village Sheetalpur of Tehsil Baddi. You are, therefore, requested to ensure your presence on the aforesaid place, date and time.

Yours Faithfully,

Encl: as above

Sub-Divisional Officer (C),
 Nalagarh, District Solan (H.P).

Endst. No. & Date: as above

Copy forwarded to the following:

1. The Tehsildar Baddi with request to deliver the letter on below persons through field agency under proper receipt and submit report to this office well before the fixed date and time and ensure to be present at spot alongwith revenue field staff of concerned area.
2. Sh. Gurdayal S/o Sh. Chhaju Ram r/o village Kalyanpur, P.O. Haripur Sandoli, Tehsil Baddi, District Solan (H.P.) with request to be present at the spot on aforesaid place, date & time.
3. Sh. Vijay Chandel S/o Sh. Dasaundhi Ram r/o Malpur, Tehsil Baddi, District Solan (H.P.) with request to be present at the spot on aforesaid place, date & time.

Sub-Divisional Officer (C),
 Nalagarh, District Solan (H.P).

No.Udyog -Bhu(Khani-4)Laghu-103-2022
Government of Himachal Pradesh,
Department of Industries,
"Geological Wing"
-*.~*~-

Dated, Shimla-171009, the

2023.

Order

Whereas, Sh. Gurdayal Singh S/o Sh. Chhaju Ram, Village Kalyanpur P.O. & Tehsil Baddi, Distt. Solan, H.P. has requested to accord the permission to sell the raw material generated during the plot development for construction of leveling of land over Khasra No. 466, 468 and 469 measuring 13-17 bighas, falling in mauza Khol, Tehsil Baddi, Distt. Solan H.P

Whereas, the proposal was sent to Mining Officer, Solan to conduct the joint inspection to verify genuineness of activities and quantification of the material generated during the above said activity through the Joint Inspection Committee as per the provisions contained in the Rule-33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015. The said Committee physically verified/assessed the stock to the tune of 49992 M.T (Sand 29995 M.T & Soil 19997 M.T) of useable minor mineral i.e sand and soil which was stacked at the site.

Hence, on the basis of recommendations of the Joint Inspection Committee, you are hereby authorized to issue permission to sell the useable minor mineral i.e sand and soil and the excavated mineral which has been stacked on the site calculated by the Assistant Engineer, HPPWD to the tune of 49992 M.T (Sand 29995 M.T & Soil 19997 M.T) for a period of 3 months or till the material is exhausted, whichever is earlier in favour of Sh. Gurdayal Singh S/o Sh. Chhaju Ram, Village Kalyanpur P.O. & Tehsil Baddi, Distt. Solan, H.P. under Rule-33 of the ibid rule, subject to the following conditions:-

1. You shall ensure that prior to issuance of permission against this order all statutory requirements/clearance/NOC, if any required from the concerned departments/agencies w.r.t. the above project activities are complied/obtained by the project proponent.
2. The permission holder shall use the above mentioned material which is stacked at site.

3. That transportation of raw material should be prohibited between 8.00 PM to 6.00 AM.
4. That the permission holder should not be allowed to sell the raw material outside the State.
5. The above permission shall not construed to be license to carry out mining activity in contravention to all prevailing Rule/regulation and is being issued only to dispose of already stacked mineral under Rule-33.
6. That at any stage, if the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.
7. In case the permission holder is found indulged in illegal mining activities, the said permission may be suspended immediately followed by initiating legal action against permission holder as per existing provision.

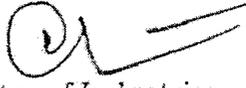
The Mining Officer,
Solan, Distt. Solan, H.P.

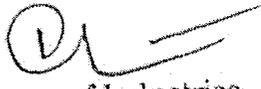
9903

Endst:No.Udyog-Bhu(Khani-4) Laghu-103-2022

Copy to the following for information & necessary action:-

1. The Tehsildar, Baddi, Distt. Solan, H.P. w.r.t. joint inspection report dated 27.12.2022.
2. The Assistant Engineer, H.P.P.W.D, Sub-Division, Solan, Tehsil Baddi, Distt. Solan, H.P. w.r.t. Joint inspection report dated 27.12.2022
3. Sh. Gurdayal Singh S/o Sh. Chhaju Ram, Village Kalyanpur P.O. & Tehsil Baddi, Distt. Solan, H.P. for information.
4. Guard file.


Director of Industries,
Himachal Pradesh.
dated 13-01-2023.


Director of Industries,
Himachal Pradesh.

Udyog/ SLN/ MM/ Land Dev./Gurdayal Singh/2022-1821-1823
O/o the Distt. Mining officer, Solan
Distt. Solan, H.P.

Dated Solan the 14 January, 2023

To

Shri Gurdayal Singh,
S/o Shri Chhaju Ram,
Village Kalyanpur,
P.O. & Tehsil Baddi, District Solan (H.P.)

Subject: - Regarding issuance of permission to lift/ sell the raw material which is generated during the plot development for construction of leveling of land.

Sir,

This is with reference to the order No. Udyog-Bhu(Khani-4) Laghu-103-2022-9903 dated 13.01.2023 from the O/o Geologist (Zone-III), Himachal Pradesh on the subject cited above vide which you are permitted to lift/ sell the minor mineral i.e. sand and soil generated during the plot development for construction of leveling of land comprising over Khasra No. 466, 468 and 469 measuring 13-17 bighas situated in mauza Khol, Tehsil Baddi, District Solan (H.P.).

In this regard you are hereby permitted to lift/ sell 49992 M.T. of minor mineral (Sand 29995 M.T. and Soil 19997 M.T.) generated during construction of leveling of land for the period of three months with the following conditions:-

1. That you will deposit the royalty in advance.
2. That the permission is valid for the period of three months or till the permitted quantity of minor mineral is exhausted whichever is earlier.
3. That transportation of raw material is prohibited between 8.00 PM to 6.00 AM.
4. That you will only lift the material stacked at site and not indulge in any fresh excavation/ illegal mining or illegal procurement of material from any other source.
5. That you will properly maintain the record of lifted material.
6. That at any stage if you are found guilty of misusing the permission the said permission will be withdrawn

(Dinesh Kumar)

Assistant Geologist-cum-
Mining Officer, Solan
District Solan, H.P.

Endst. No. As above

Dated

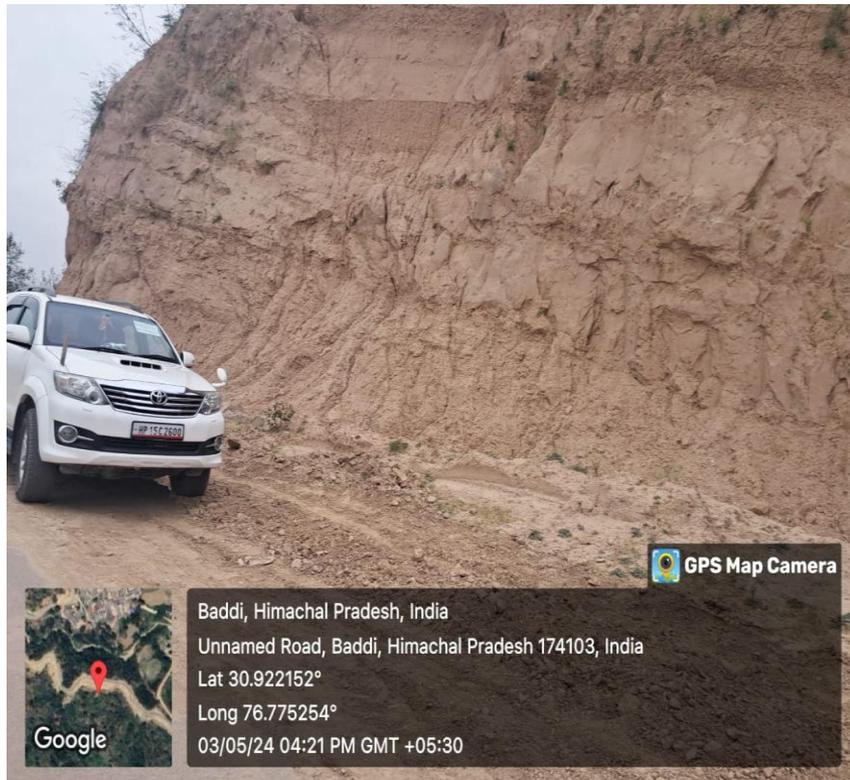
Copy forwarded to:-

1. Geologist (Zone-III), Himachal Pradesh w.r.t. order No. Udyog-Bhu(Khani-4) Laghu-103-2022-9903 dated 13.01.2023 for information please.
2. Mining Inspector, Nalagarh with the directions to visit the site from time to time for checking of record and to ensure that no further extraction could take place.

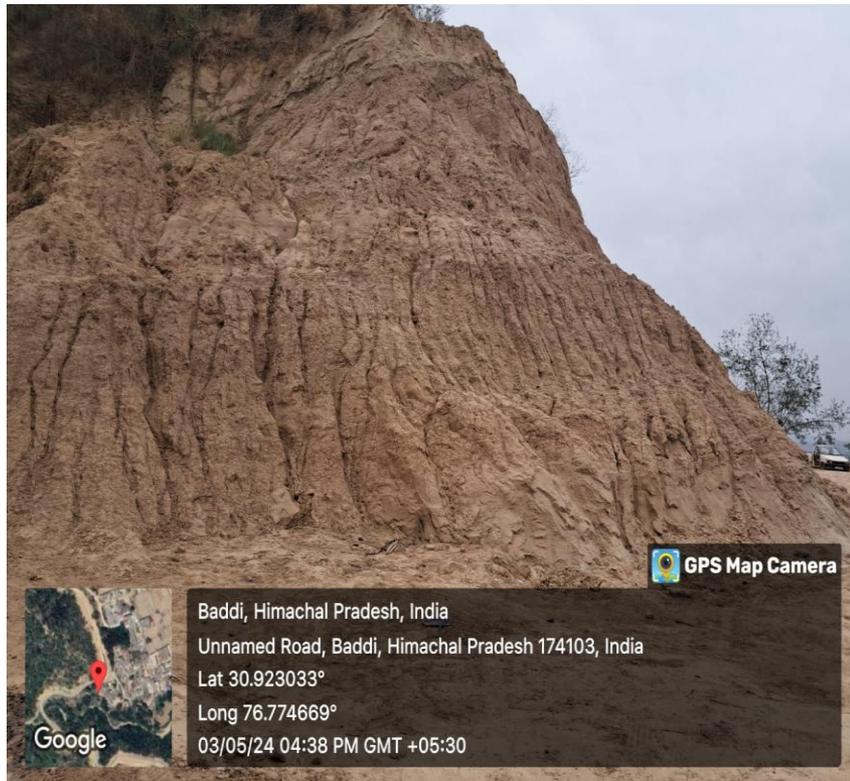
(Dinesh Kumar)

Assistant Geologist-cum-
Mining Officer, Solan
District Solan, H.P.

Geo tagged photographs showing excavation work carried along Sheetalpur-Dashomajra road



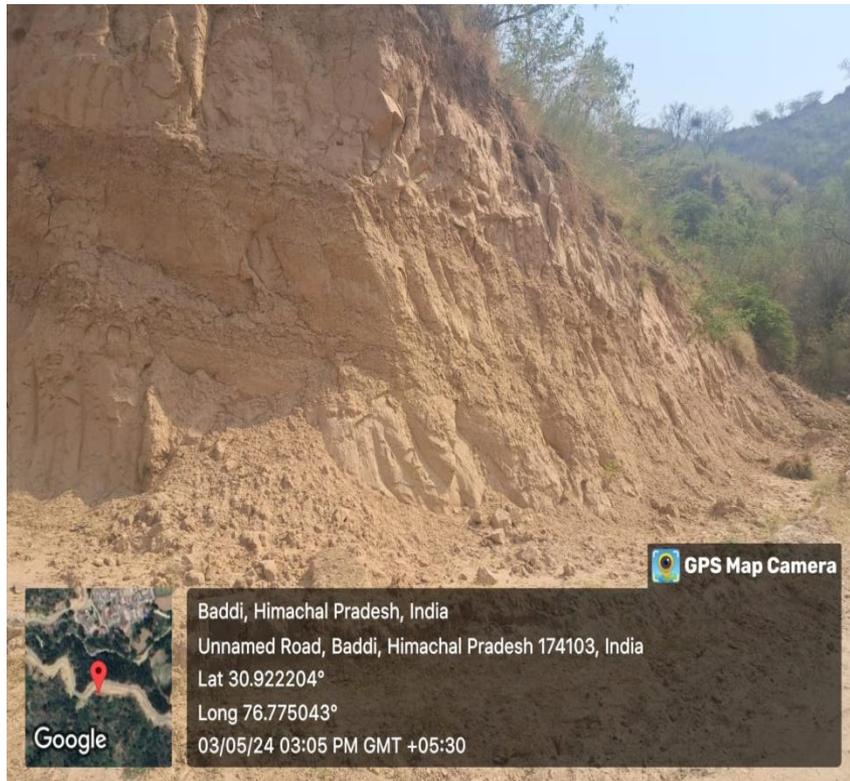
Geo tagged photographs showing excavation work carried along Sheetalpur-Dashomajra road



Geo tagged photographs showing excavation work carried along Sheetalpur-Dashomajra road



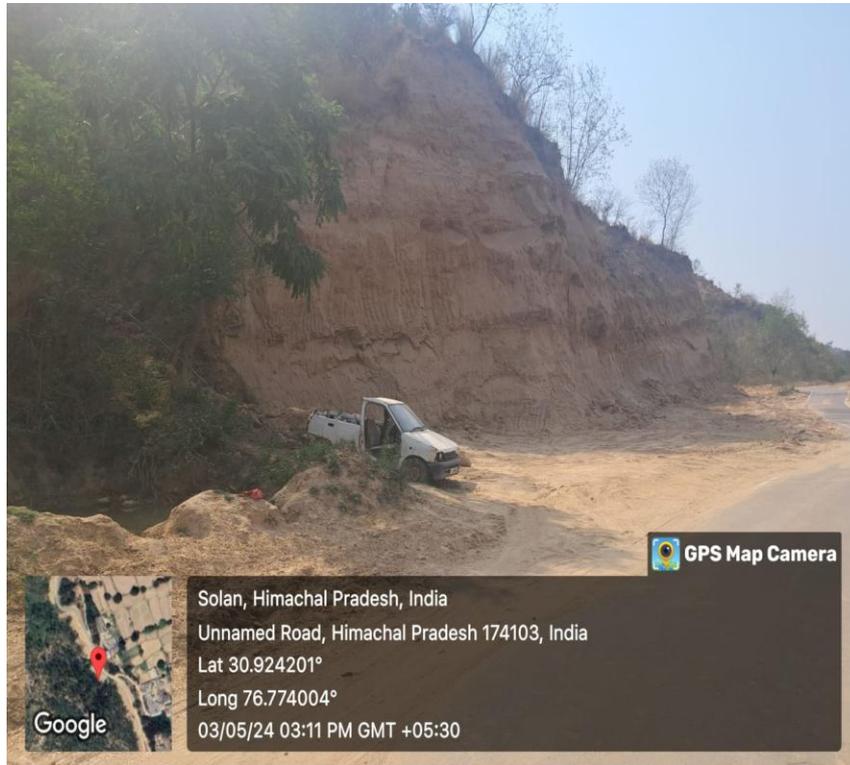
Geo tagged photographs showing excavation work carried along Sheetalpur-Dashomajra road



Geo tagged photographs showing excavation work carried along Sheetalpur-Dashomajra road



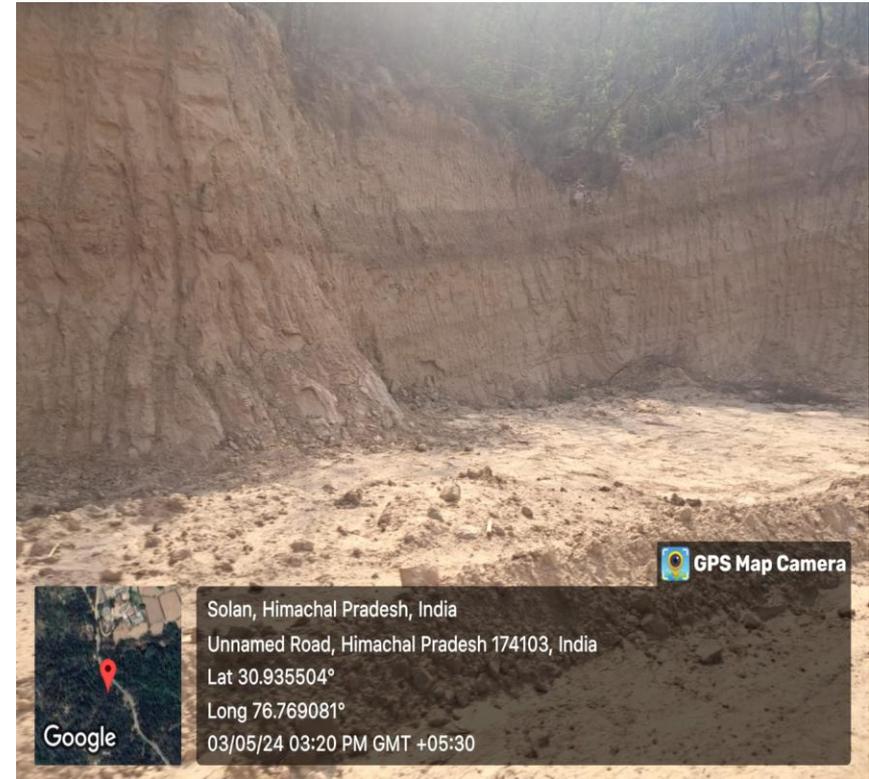
Geo tagged photographs showing excavation work carried along Sheetalpur-Dashomajra road



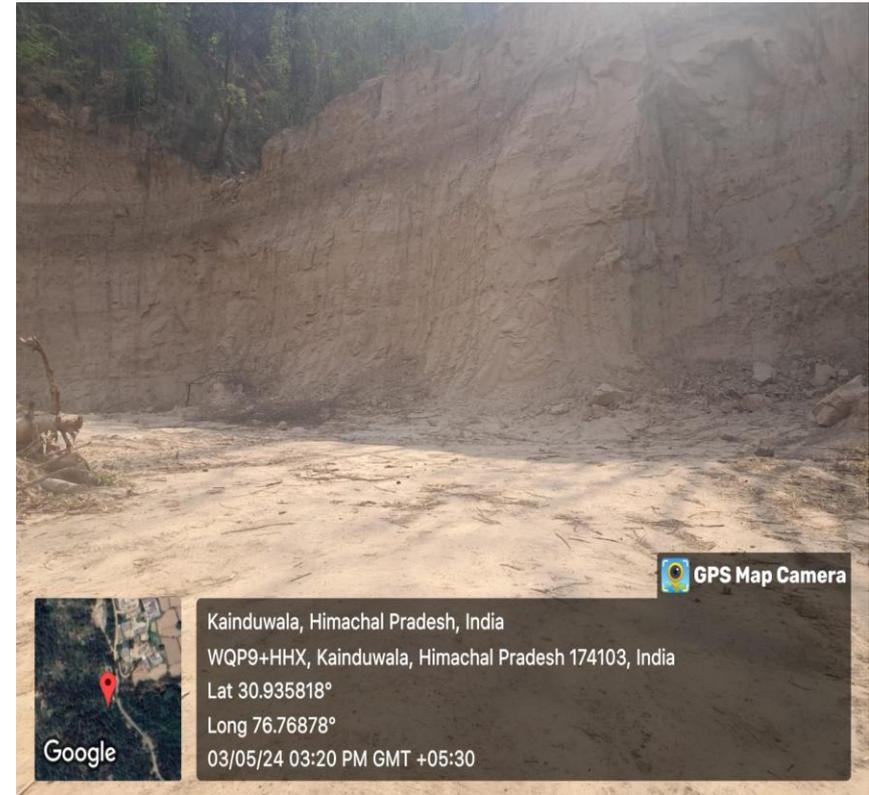
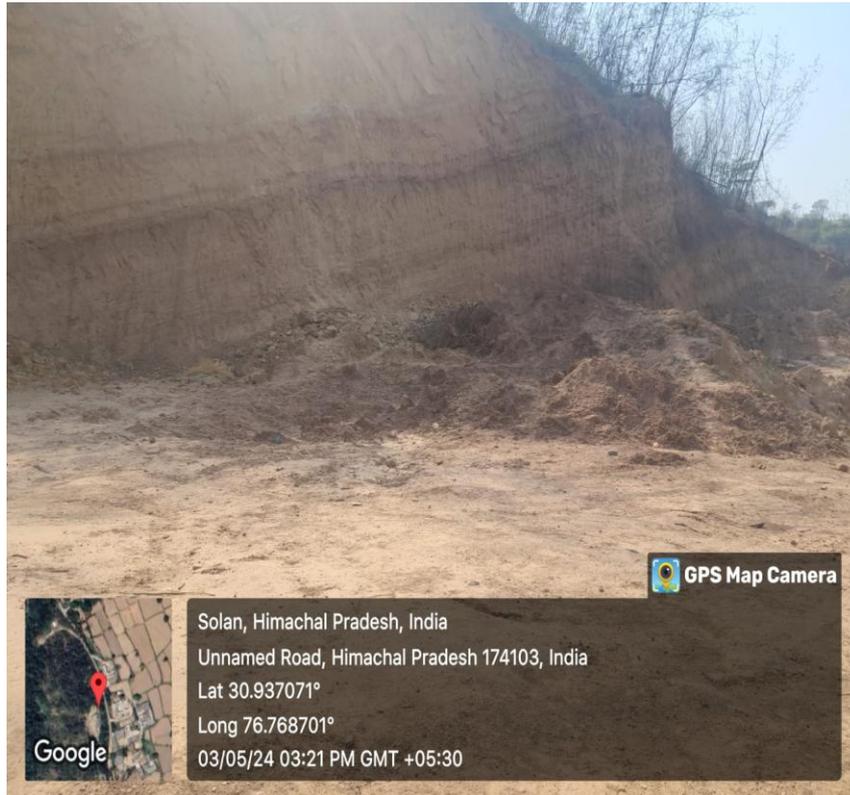
Geo tagged photographs showing excavation work carried along Sheetalpur-Dashomajra road



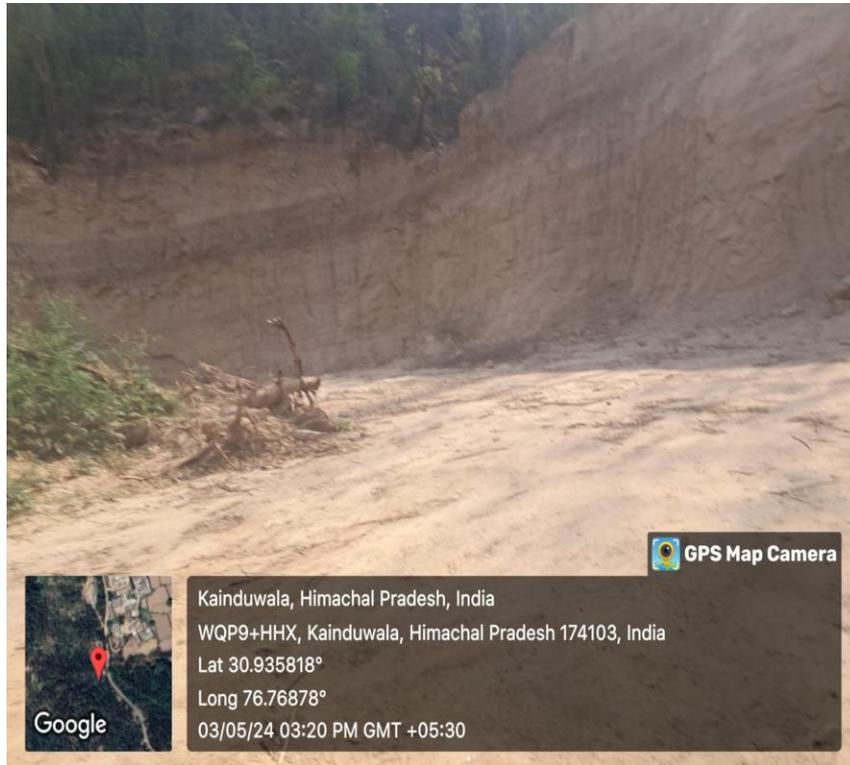
Geo tagged photographs showing excavation work carried along Sheetalpur-Dashomajra road



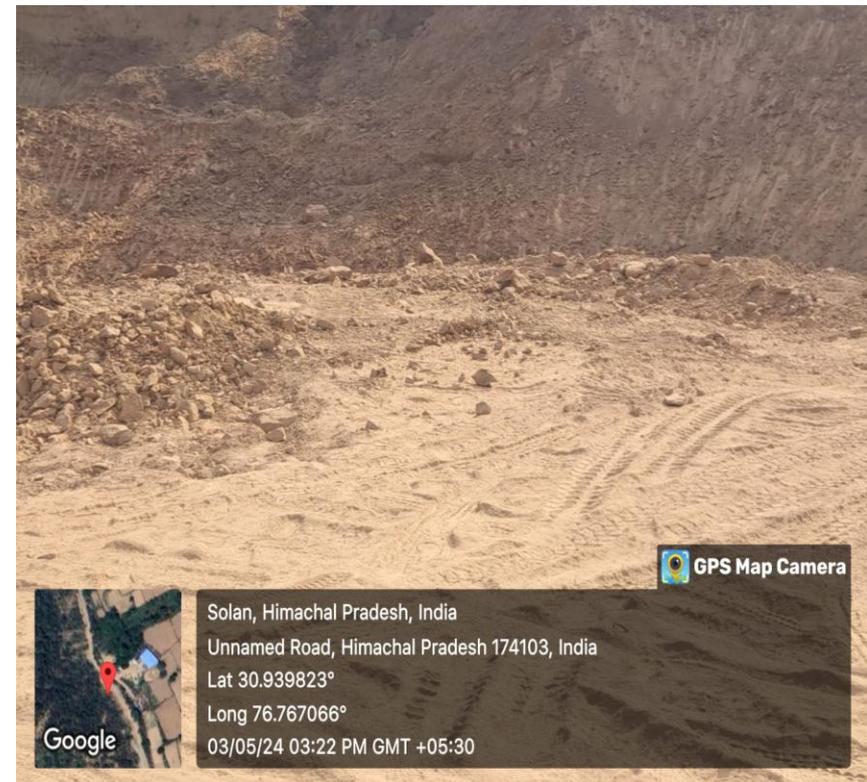
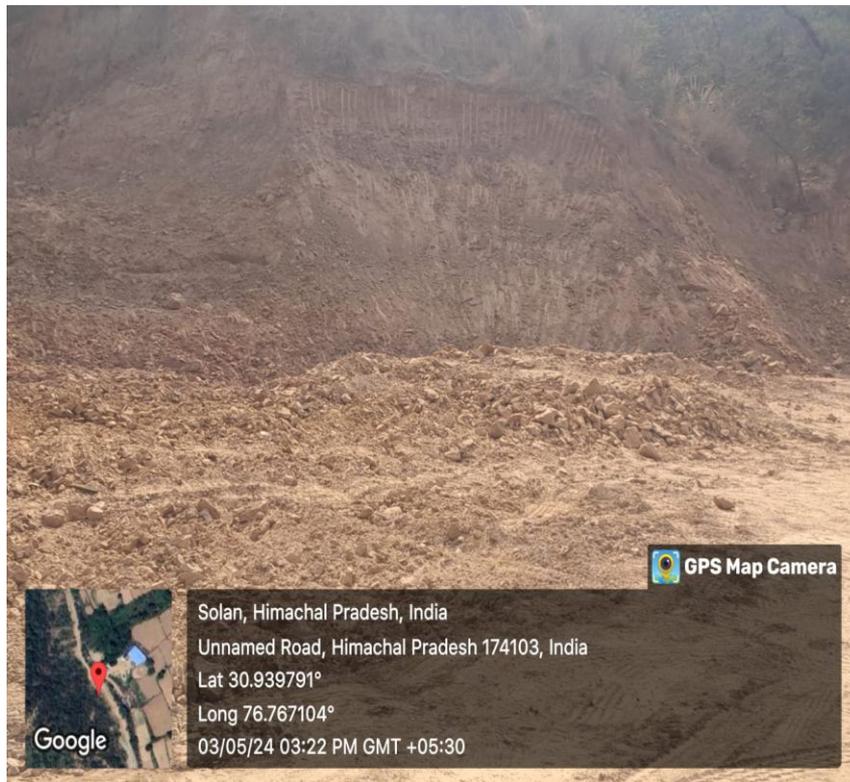
Geo tagged photographs showing excavation work carried along Sheetalpur-Dashomajra road



Geo tagged photographs showing excavation work carried along Sheetalpur-Dashomajra road



Geo tagged photographs showing excavation work carried along Sheetalpur-Dashomajra road





H.P. STATE POLLUTION CONTROL BOARD,
Regional Office "HIMUDA COMPLEX" Phase-1, Baddi
Tehsil Baddi, Distt. Solan (HP) Phone-01795-245374

Annexure 10

No. HPPCB/RO Baddi/Court Case (OA No. 137/2024)/2024

Dated:- 7/5/2024

To

238-39

Sh. Vijay Chandel.
S/o Sh Dasodi Ram,
Village Malpur, Baddi. H.P.
(Contact Number 9816626000)

Subject: O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. &ors. before Hon'ble NGT.

Sir,

This is in reference to Head Office letter number HPPCB/LB/OA No. 137/2024/943-46 dated 29-04-2024 regarding the orders passed by Hon'ble NGT in O.A. No. 137/2024 titled Vijay Chandel v. State of H.P. & ors.

Accordingly, the site was inspected by Joint Committee on 03-05-2024 and during inspection, allegation has been made by you that Sh Gurdyal had carried out excavation between Sheetalpur Dashomajra road and the same has been denied by the latter who apprised the committee members that he has obtained the permission from the Mining Department for the site located at Village Khol. You had submitted that you have photographic and video graphic evidence to substantiate the same.

In this context, during Joint Inspection you were requested to provide the photographs but till date same are not provided. The case has been listed on 24-05-2024 and it has been directed to file the reply before one week i.e. 16-05-2024. So, you are once again requested to kindly provide the photographs by 10-05-2024 through mail to pcbhbaddi1@gmail.com so that report could be filed before Hon'ble NGT accordingly.

Yours faithfully,


(Er. Abhay Gupta),
Nodal Officer-cum-Assistant Environmental Engineer,
HPSRCB Baddi.

Copy to:

The Sub Divisional Magistrate for information please.

(Er. Abhay Gupta),
Assistant Environmental Engineer,
HPSPCB Baddi.



**H.P. STATE POLLUTION CONTROL BOARD,
Regional Office "HIMUDA COMPLEX" Phase-1, Baddi
Tehsil Baddi, Distt. Solan (HP) Phone-01795-245374**

No. HPPCB/RO Baddi/Court Case (OA No. 137/2024)/2024 230-31

Dated:- 7/5/2024

To

The Deputy Chief Engineer (Construction-II),
Near Railway Hospital, Northern Railway Colony,
Sector-13, Chandigarh-160102 (dycec2cdg@gmail.com)

Subject: O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors. before Hon'ble NGT.
Sir,

This is in reference to Head Office letter number HPPCB/LB/OA No. 137/2024/943-46 dated 29-04-2024 regarding the orders passed by Hon'ble NGT in O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors (Copy attached). Wherein it is alleged that five to six JCB machines and a dozen of Tippers are engaged in illegal mining/excavation of soil/earth & uprooting of trees due to which Sheetalpur Road has been damaged causing inconvenience to the commuters and leaving them prone to mishaps/accidents. It is further alleged that the aforesaid illegally mined/excavated soil/earth has been sold to railways and it is prayed that the matter may be enquired into and accordingly recovery shall be made from the accused i.e. Sh. Gurdayal S/o Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan, H.P.

In this matter, the Hon'ble NGT vide order dated 19/04/2024 has issued notice to the respondents for response and in addition, has passed following directions:-

".....In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Director, Geological Wing, Department of Industries, State of Himachal Pradesh, Member Secretary, Himachal Pradesh State Pollution Control Board (HPSPCB), Deputy Commissioner, Solan, Himachal Pradesh and DFO, Solan, Himachal Pradesh and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action...."

Accordingly, the site was inspected by Joint Committee on 03-05-2024 and during inspection it has been observed that the excavation has been carried out in the area causing the damage to the environment. Since, the soil/muck has been alleged to be sold for use in Railways construction in Baddi area, the committee deemed it appropriate to seek details from the Railways department regarding the quantity of muck/soil required/used for filling/laying of Railways line in the length falling within Himachal Pradesh.

The case has been listed on 24-05-2024 and it has been directed to file the reply before one week i.e. 16-05-2024. Therefore, you are requested to kindly provide the details w.r.t length of railway project falling in Himachal Pradesh and quantity of muck/soil required for filling purpose/laying of railway line. You are further requested to provide the complete details in this regard as to how much muck/soil has already been purchased by the Contractor along with its source of procurement and how much actual filling of muck/soil has been done on the site since inception of project and submit the report by 10-05-2024 by hard copy and e-mail to pcbroaddi1@gmail.com please.

Yours faithfully,

Encl: As above

(Er. Abhay Gupta),
Nodal Officer-cum-Assistant Environmental Engineer,
HPSPCB Baddi.

Copy to:

The Sub Divisional Magistrate for information please.

(Er. Abhay Gupta),
Assistant Environmental Engineer, HPSPCB, Baddi.



**H.P. STATE POLLUTION CONTROL BOARD,
Regional Office "HIMUDA COMPLEX" Phase-1, Baddi
Tehsil Baddi, Distt. Solan (HP) Phone-01795-245374**

No. HPPCB/RO Baddi/Court Case (OA No. 137/2024)/2024

253-54

Dated:- 14/5/2024

To

The Deputy Chief Engineer (Construction-II),
Near Railway Hospital, Northern Railway Colony,
Sector-13, Chandigarh-160102 (dyce@redg@gmail.com)

Subject: O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors. before Hon'ble NGT.
Sir,

This is in continuation to this office letter no. 230-31 dated 07-05-2024 regarding the orders passed by Hon'ble NGT in O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors. Wherein it is alleged that five to six JCB machines and a dozen of Tippers are engaged in illegal mining/excavation of soil/earth & uprooting of trees due to which Sheetalpur Road has been damaged causing inconvenience to the commuters and leaving them prone to mishaps/accidents. It is further alleged that the aforesaid illegally mined/excavated soil/earth has been sold to railways and it is prayed that the matter may be enquired into and accordingly recovery shall be made from the accused i.e. Sh. Gurdoyal S/o Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan, H.P.

In this matter, you were requested to kindly provide the details w.r.t length of railway project falling in Himachal Pradesh and quantity of muck/soil required for filling purpose/laying of railway line. You are further requested to provide the complete details in this regard as to how much muck/soil has already been purchased by the Contractor along with its source of procurement and how much actual filling of muck/soil has been done on the site since inception of project and submit the report by 10-05-2024 by hard copy and e-mail to pcbroadbaddi1@gmail.com but till date no reply has been received in this office.

Hence you are once again requested to kindly provide the requisite detail by return e-mail by today so that report can be filed before Hon'ble Nation Green Tribunal.

Yours faithfully,


(Er. Abhay Gupta),
Nodal Officer-cum-Assistant Environmental Engineer,
HPSPCB Baddi.

Copy to:

The Sub Divisional Magistrate for information please.


(Er. Abhay Gupta),
Assistant Environmental Engineer, HPSPCB, Baddi.



Annex - 13

H.P. STATE POLLUTION CONTROL BOARD,
Regional Office "HIMUDA COMPLEX" Phase-1, Baddi
Tehsil Baddi, Distt. Solan (HP) Phone-01795-245374

No. HPPCB/RO Baddi/Court Case (OA No. 137/2024)/2024 232-33

Dated:- 7/5/2024

To

The Executive Engineer,
HPPWD Nalagarh, Distt Solan, HP.
(ee-nal-hp@nic.in)

Subject: O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors. before Hon'ble NGT.

Sir,

This is in reference to Head Office letter number HPPCB/LB/OA No. 137/2024/943-46 dated 29-04-2024 regarding the orders passed by Hon'ble NGT in O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors (Copy attached). Wherein it is alleged that five to six JCB machines and a dozen of Tippers are engaged in illegal mining/excavation of soil/earth & uprooting of trees due to which Sheetalpur Road has been damaged causing inconvenience to the commuters and leaving them prone to mishaps/accidents. It is further alleged that the aforesaid illegally mined/excavated soil/earth has been sold to railways and it is prayed that the matter may be enquired into and accordingly recovery shall be made from the accused i.e. Sh Gurdyal S/o Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan, H.P.

In this matter, the Hon'ble NGT vide order dated 19/04/2024 has issued notice to the respondents for response and in addition, has passed following directions:-

".....In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Director, Geological Wing, Department of Industries, State of Himachal Pradesh, Member Secretary, Himachal Pradesh State Pollution Control Board (HPSPCB), Deputy Commissioner, Solan, Himachal Pradesh and DFO, Solan, Himachal Pradesh and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action...."

Accordingly, the site was inspected by the Joint Committee on 03-05-2024 and during inspection it has been observed that the excavation has been carried out in the area causing damage to the environment. For the purpose of evaluation, the committee has deemed it fit to seek report from Public Works Department regarding estimated quantity of soil/muck excavated from the site.

The case has been listed on 24-05-2024 and it has been directed to file the reply before one week i.e. 16-05-2024. Therefore, you are requested to kindly assess the quantity of muck/soil excavated between Sheetalpur-Dashomajra road and submit the report by 10-05-2024 by hard copy and e-mail to pcbroaddi1@gmail.com please.

Yours faithfully,

Encl: As above


 (Er. Abhay Gupta),
 Nodal Officer-eum-Assistant Environmental Engineer,
 HPSPCB Baddi.

Copy to:

The Sub Divisional Magistrate for information please.


 (Er. Abhay Gupta),
 Assistant Environmental Engineer, HPSPCB Baddi.



**H.P. STATE POLLUTION CONTROL BOARD,
Regional Office "HIMUDA COMPLEX" Phase-1, Baddi
Tehsil Baddi, Distt. Solan (HP) Phone-01795-245374**

No. HPPCB/RO Baddi/Court Case (OA No. 137/2024)/2024

255-56

Dated:- 14/5/2024

To

The Executive Engineer,
HPPWD Nalagarh, Distt Solan, HP.
(ee-nal-hp@nic.in)

Subject: O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors. before Hon'ble NGT.

Sir,

This is in continuation to this office letter no. 232-233 dated 07-05-2024 regarding the orders passed by Hon'ble NGT in O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors. Wherein it is alleged that five to six JCB machines and a dozen of Tippers are engaged in illegal mining/excavation of soil/earth & uprooting of trees due to which Sheetalpur Road has been damaged causing inconvenience to the commuters and leaving them prone to mishaps/accidents. It is further alleged that the aforesaid illegally mined/excavated soil/earth has been sold to railways and it is prayed that the matter may be enquired into and accordingly recovery shall be made from the accused i.e. Sh. Gurdoyal S/o Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan, H.P.

In this matter, you were requested to kindly assess the quantity of muck/soil excavated between Sheetalpur-Dashomajra road and submit the report by 10-05-2024 by hard copy and e-mail to pebrobaddi1@gmail.com but till date no reply has been received in this office.

Hence you are once again requested to kindly provide the requisite detail by return e-mail by today so that report can be filed before Hon'ble Nation Green Tribunal.

Yours faithfully,

(Er. Abhay Gupta)

Nodal Officer-cum-Assistant Environmental Engineer,
HPSPCB Baddi.

Copy to:

The Sub Divisional Magistrate for information please.

(Er. Abhay Gupta).

Assistant Environmental Engineer, HPSPCB Baddi.



**H.P. STATE POLLUTION CONTROL BOARD,
Regional Office "HIMUDA COMPLEX" Phase-I, Baddi
Tehsil Baddi, Distt. Solan (HP) Phone-01795-245374**

No. HPPCB/RO Baddi/Court Case (OA No. 137/2024)/2024

234-35

Dated:- 7/5/2024

To

The Assistant Conservator of Forest,
Wajalgarh, Distt Solan, HP.
(head-fordivnal-hp@hp.gov.in)

Subject: O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. &ors. before Hon'ble NGT.

Sir,

This is in reference to Head Office letter number HPPCB/LB/OA No. 137/2024/943-46 dated 29-04-2024 regarding the orders passed by Hon'ble NGT in O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors. Wherein it is alleged that five to six JCB machines and a dozen of Tippers are engaged in illegal mining/excavation of soil/earth & uprooting of trees due to which Sheetalpur Road has been damaged causing inconvenience to the commuters and leaving them prone to mishaps/accidents. It is further alleged that the aforesaid illegally mined/excavated soil/earth has been sold to railways and it is prayed that the matter may be enquired into and accordingly recovery shall be made from the accused i.e. Sh Gurdyai S/o Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan, H.P.

In this matter, the Hon'ble NGT vide order dated 19/04/2024 has issued notice to the respondents for response and in addition, has passed following directions:-

".....In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Director, Geological Wing, Department of Industries, State of Himachal Pradesh, Member Secretary, Himachal Pradesh State Pollution Control Board (HPSPCB), Deputy Commissioner, Solan, Himachal Pradesh and DFO, Solan, Himachal Pradesh and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action...."

Accordingly, the site was inspected by Joint Committee on 03-05-2024 and during inspection it has been observed that the excavation has been carried out in the area causing the damage to the environment. The committee deemed it appropriate to seek a report from the Forest department regarding loss caused to environment by damage to trees and green cover.

The case has been listed on 24-05-2024 and it has been directed to file the reply before one week i.e. 16-05-2024. Therefore, you are requested to kindly assess the damage caused to trees based on tree density in the existing situation (or otherwise) and detail of damage cost that need to be imposed so that the site could be adequately restored by the funds generated. So, you are requested to submit the report by 10-05-2024 by hard copy or mail to pcbroadbaddi1@gmail.com please.

Encl: As above

Yours faithfully,


(Er. Abhay Gupta),
Nodal Officer-cum-Assistant Environmental Engineer,
HPSPCB Baddi.

Copy to:

The Sub Divisional Magistrate for information please.

(Er. Abhay Gupta),
Assistant Environmental Engineer, HPSPCB Baddi.



H.P. STATE POLLUTION CONTROL BOARD,
Regional Office "HIMUDA COMPLEX" Phase-1, Baddi
Tehsil Baddi, Distt. Solan (HP) Phone-01795-245374

No. HPPCB/RO Baddi/Court Case (OA No. 137/2024)/2024 236-37

Dated:- 7/5/2024

To

✓ The Mining Officer,
Distt Solan, HP.
(miningofficersolan@gmail.com)

Subject: O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors. before Hon'ble NGT.
Sir.

This is in reference to Head Office letter number HPPCB/LB/OA No. 137/2024/943-46 dated 29-04-2024 regarding the orders passed by Hon'ble NGT in O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors (Copy attached). Wherein it is alleged that five to six JCB machines and a dozen of Tippers are engaged in illegal mining/excavation of soil/earth & uprooting of trees due to which Sheetalpur Road has been damaged causing inconvenience to the commuters and leaving them prone to mishaps/accidents. It is further alleged that the aforesaid illegally mined/excavated soil/earth has been sold to railways and it is prayed that the matter may be enquired into and accordingly recovery shall be made from the accused i.e. Sh. Gurdoyal S/o Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan, H.P.

In this matter, the Hon'ble NGT vide order dated 19/04/2024 has issued notice to the respondents for response and in addition, has passed following directions:-

".....In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Director, Geological Wing, Department of Industries, State of Himachal Pradesh, Member Secretary, Himachal Pradesh State Pollution Control Board (HSPSCB), Deputy Commissioner, Solan, Himachal Pradesh and DFO, Solan, Himachal Pradesh and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action...."

Accordingly, the site was got inspected by Joint Committee on 03-05-2024 and during inspection it has been observed that the excavation has been carried out in the area causing the damage to the environment.

The case has been listed on 24-05-2024 and it has been directed to file the reply before one week i.e. 16-05-2024. In the context of compliant filed in Hon'ble NGT and forwarded to Mining Inspector, Nalagarh by SDM Nalagarh on 03.10.2023 (copy attached), you are requested to kindly send the action taken report by 10-05-2024 by hard copy and mail to pcbrobaddi@gmail.com. You are further requested to send details of mining leases or approvals/permissions accorded to Sh.Gurdoyal S/o Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan, H.P in Nalagarh sub-division and how much material has been excavated from the said sites along with royalty paid on account of valid M-forms.

Encl: As above

Yours faithfully,


(Er. Abhay Gupta),
Nodal Officer-cum-Assistant Environmental Engineer,
HPSPCB Baddi.

Copy to:

The Sub Divisional Magistrate for information please.

(Er. Abhay Gupta),
Assistant Environmental Engineer,
HPSPCB Baddi.

No.: SDM/NLG/Misc/2023- 857 - 838
 Office of Sub-Divisional Officer (C),
 Nalagarh, Distt. Solan (H.P.).

Dated the Nalagarh 03/10/2023

To,

1. The SHO, Baddi.
2. The Mining Inspector, Nalagarh.

Subject: -

बद्धी के तहत शीतलपुर लंडेवाल मार्ग पर सड़क किनारे शामलात पहाडियों से अवैध व बेतरतीब ढंग से मिट्टी का खनन कर रेलवे को बेचने बारे शिकायत I

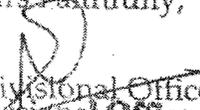
Sir,

Please find enclosed herewith the joint letter received from Sh. Vijay Chandel S/o Sh. Dasondhi Ram and Sh. Om Sharma S/o Lt. Narender Pal which is addressed to undersigned and copy endorsed to the Hon'ble CM of HP and ors., on the subject cited above.

In this regard, you are requested to look into the matter and take necessary action as per law under the intimation to undersigned, so that the matter could be disposed off accordingly.

Yours Faithfully,

Encl: as above


 Sub-Divisional Officer (C),
 Sub-Divisional Officer (C),
 Nalagarh, Distt. Solan (H.P.).
 Nalagarh, Distt. Solan (H.P.)

सेवा में,

एसडीएम महोदय,
नालागढ़, जिला सोलन (हि.प्र.)

1998/LP/2023
06/9/23

6

विषय:

बददी के तहत शीतलपुर लंडेवाला मार्ग पर सड़क किनारे शामिलतात पहाड़ियों से अवैध व बेतरतीब ढंग से मिट्टी का खनन कर रेलवे को बेचने बारे शिकायत।

श्रीमान जी,

मैं ओम शर्मा पुत्र स्व. श्री नरेंद्र पाल निवासी ऊना पिछले 17 साल से बीबीएन बददी में बतौर पत्रकार ब्यूरो चीफ पद पर तैनात हूँ। मुझे शीतलपुर गांव से ग्रामीणों का फोन आया कि यहां पर सड़क किनारे शामिलतात पहाड़ियों से 5-6 जेसीबी व दर्जन भर से अधिक टिप्पर लगाकर दिन रात मिट्टी का अवैध खनन किया जा रहा है। जिसके कारण सारी सड़क क्षतिग्रस्त हो गई है और लगभग 3 किलोमीटर सड़क पर मिट्टी ही मिट्टी है जिससे ग्रामीणों का आना जाना मुश्किल हो गया है। सड़क में भारी मात्रा में मिट्टी होने के कारण पैदल व दोपहिया वाहन चालकों को दिक्कत पेश आ रही है। जबकि स्कूली बच्चों का इस सड़क से गुजरना मुश्किल हो गया है वहीं दिन रात सड़क पर टिप्पर चलने के कारण हर समय इस तंगहाल सड़क पर दुर्घटना का भय बना हुआ है।

जिसके बाद मैं और मेरे सहयोग विजय चंदेल पुत्र दसोदी राम निवासी मलपुर जो कि ब्यूरो चीफ पद पर तैनात का मौके पर गए। हमें यहां बेतरतीब ढंग से किए जा रहे मिट्टी के खनन की वीडियो ग्राफी भी खबर के लिए की। इतने में यहां पर गुरदयाल पुत्र छज्जू राम निवासी कल्याणपुर, डाकघर हरिपुर संडोली मौके पर पहुंच गया और इसने, इसके भाई गुरदेव और मौके पर मौजूद जेसीबी टिप्पर चालकों ने हमारे साथ गाली गलौच शुरू कर दिया और हमारे मोबाईल कैमरे छीनने की कोशिश की और कहा कि अगर खबर लगाई तो तुम दोनों को जान से मार देंगे। इन लोगों ने हमारी गाड़ी की छाबी तक निकाल ली और हमें बंधक बनाने का प्रयास किया। जिसकी शिकायत भी हमें बीती शाम बददी पुलिस थाना में दर्ज करवाई है।

महोदय इस बाबत हमने डीएफओ नालागढ़ को भी सूचित किया क्योंकि यहां पर पहाड़ों से मिट्टी उठाते समय कई पेड़ भी उखाड़ दिए गए। महोदय बददी शीतलपुर रोड़ पर लंडेवाल में लगभग 2 किलोमीटर तक सड़क किनारे शामिलतात भूमि से पहाड़ों को जेसीबी और पोकलेन मशीनों से बेतरतीब ढंग से खोद खोदकर दर्जन भर से अधिक टिप्परों के माध्यम से सारी मिट्टी रेलवे विभाग को बेची जा रही है। महोदय गुरदयाल को यह मिट्टी खोदने की अनुमति किस ने दी इसकी जांच की जानी चाहिए। कैसे कोई प्रदेश सरकार की शामिलतात भूमि पर खड़े पहाड़ों को खोदकर मिट्टी को रेलवे विभाग को बेच सकता है यह जांच का विषय है। इस मिट्टी के अवैध व बेतरतीब खनन के दौरान कई पेड़ भी उखाड़ दिए गए हैं।

महोदय आप से विनम्र निवेदन है कि शीतलपुर रोड़ पर चले रहे इस अवैध खनन को रोका जाए और इसमें संलिप्त जेसीबी पोकलेन मशीनों व टिप्परों को जब्त कर इनके खिलाफ भाईनिंग एंड मिनिरल एक्ट पर चोरी का मामला दर्ज करके इसकी जांच की जाए। महोदय रेलवे विभाग को जो सैंकड़ों टन मिट्टी उक्त व्यक्ति द्वारा बेची गई है इसका रिकार्ड रेलवे से लिया जाए और कितने पैसे रेलवे विभाग ने उक्त व्यक्ति को अदा किए हैं इसका रिकार्ड भी लिया जाए। शामिलतात भूमि से मिट्टी उठाने के एवज में रेलवे विभाग से जो राशि गुरदयाल सिंह ने बसूली है उसे प्रदेश सरकार के राजस्व में जमा किया जाना चाहिए। महोदय यह अवैध और बेतरतीब खनन क्यों, कैसे और किसकी अनुमति से हुआ इसकी जांच कर दोषियों के खिलाफ सख्त कार्रवाई अपल में लाई जाए और यहां से जो हजारों टन मिट्टी उठाकर रेलवे को बेच दी गई उसका रिकवरी गुरदयाल सिंह से की जाए। महोदय जिम्मेदार भीडिया कर्मी होने के नाते हमारे इस शिकायत पर त्वरित कार्रवाई और जांच अमल में लाई जाएगी ऐसा हमें विश्वास है। इस बाबत शिकायत संबंधित विभागों, प्रदेश सरकार व एनजीटी को भी भेजकर हम इस मामले की जांच और कार्रवाई की मांग कर रहे हैं। यह एक गंभीर मसला है और पुलिस को जो शिकायत हमने सौंपी है उस पर भी कार्रवाई के आदेश पुलिस विभाग को प्रशासन की तरफ से दिए जाएं। ड्यूटी के दौरान लोकतः के चौथे स्तंभ पर गुंडागर्दी दिखाते हुए हमला किया गया है जिसकी जांच और कार्रवाई की मांग हम आप से कर रहे हैं।

धन्यवाद सहित।

भवदीय

ओम शर्मा पुत्र स्व. नरेंद्र पाल
प्रदेश महासचिव : प्रिंट एंड इलेक्ट्रॉनिक
जर्नलिस्ट एसोसिएशन (हि.प्र.)
आजाद मार्केट साई रोड़ बददी
मोबाईल : 7018673558

विजय चंदेल पुत्र दसोदी राम
निवासी मलपुर, बददी (हि.प्र.)
प्रदेश अध्यक्ष : प्रिंट एंड इलेक्ट्रॉनिक
जर्नलिस्ट एसोसिएशन (हि.प्र.)
मोबाईल : 9816626000

प्रतिलिपी:

- माननीय मुख्यमंत्री, हिमाचल प्रदेश सरकार।
- चीफ सेक्रेटरी, हिमाचल प्रदेश सरकार।
- राजस्व मंत्री, हिमाचल प्रदेश सरकार।
- सीपीएस राजस्व विभाग।
- जिलाधीश सोलन।
- नेशनल ग्रीन टिब्यूनल (एनजीटी) दिल्ली।

06 SEP 2023

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Ld. R.R.
05-09-2023
LP



**H.P. STATE POLLUTION CONTROL BOARD,
Regional Office "HIMUDA COMPLEX" Phase-I, Baddi
Tehsil Baddi, Distt. Solan (HP) Phone-01795-245374**

No. HPPCB/RO Baddi/Court Case (OA No. 137/2024)/2024 258-59

Dated:-

14/5/2024

To

~~The Mining Officer,
Distt Solan, HP.
(miningofficersolan@gmail.com)~~

Subject: O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors. before Hon'ble NGT.

Sir,

This is in continuation to this office letter no. 236-37 dated 07-05-2024 regarding the orders passed by Hon'ble NGT in O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors. Wherein it is alleged that five to six JCB machines and a dozen of Tippers are engaged in illegal mining/excavation of soil/earth & uprooting of trees due to which Sheetalpur Road has been damaged causing inconvenience to the commuters and leaving them prone to mishaps/accidents. It is further alleged that the aforesaid illegally mined/excavated soil/earth has been sold to railways and it is prayed that the matter may be enquired into and accordingly recovery shall be made from the accused i.e. Sh. Gurdayal S/o Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan, H.P.

In this matter, you were requested to submit the action taken report w.r.t. complaint forwarded by SDM Nalagarh on 03.10.2023 by 10-05-2024 by hard copy and mail to pcbroadbaddi@gmail.com. You were also requested to send details of mining leases or approvals/permissions accorded to Sh.Gurdayal S/o Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan, H.P in Nalagarh sub-division and how much material has been excavated from the said sites along with royalty paid on account of valid M-forms but till date no reply has been received in this office.

Hence you are once again requested to kindly provide the requisite detail by return e-mail by today so that report can be filed before Hon'ble Nation Green Tribunal.

Yours faithfully,


(Er. Abhay Gupta),
Nodal Officer-cum-Assistant Environmental Engineer,
HPSPCB Baddi.

Copy to:

The Sub Divisional Magistrate for information please.

(Er. Abhay Gupta),
Assistant Environmental Engineer,
HPSPCB Baddi.



H.P. STATE POLLUTION CONTROL BOARD,
Regional Office "HIMUDA COMPLEX" Phase-1, Baddi
Tehsil Baddi, Distt. Solan (HP) Phone-01795-245374

Annexure 18

No. HPPCB/RO Baddi/Court Case (OA No. 137/2024)/2024 - 235-78

Dated:- 7/5/2024

To

The SHO,
Baddi.
(police.baddi-hp@nic.in)

Subject: O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors. before Hon'ble NGT.
Sir,

This is in reference to Head Office letter number HPPCB/LB/OA No. 137/2024/943-46 dated 29-04-2024 regarding the orders passed by Hon'ble NGT in O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors (Copy attached). Wherein it is alleged that five to six JCB machines and a dozen of Tippers are engaged in illegal mining/excavation of soil/earth & uprooting of trees due to which Sheetalpur Road has been damaged causing inconvenience to the commuters and leaving them prone to mishaps/accidents. It is further alleged that the aforesaid illegally mined/excavated soil/earth has been sold to railways and it is prayed that the matter may be enquired into and accordingly recovery shall be made from the accused i.e. Sh. Gurdayal S/o Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan, H.P.

In this matter, the Hon'ble NGT vide order dated 19/04/2024 has issued notice to the respondents for response and in addition, has passed following directions:-

".....In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Director, Geological Wing, Department of Industries, State of Himachal Pradesh, Member Secretary, Himachal Pradesh State Pollution Control Board (HPSPCB), Deputy Commissioner, Solan, Himachal Pradesh and DFO, Solan, Himachal Pradesh and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action...."

Accordingly, the site was got inspected by Joint Committee on 03-05-2024 and during inspection it has been observed that the excavation has been carried out in the area causing the damage to the environment.

The case has been listed on 24-05-2024 and it has been directed to file the reply before one week i.e. 16-05-2024. In the context of compliant filed in Hon'ble NGT and forwarded to Mining Inspector, Nalagarh by SDM Nalagarh on 03.10.2023 (copy attached), you are requested to kindly send the action taken report by 10-05-2024 by hard copy and mail to pcbrobaddi1@gmail.com.

Encl: As above

Yours faithfully,


(Er. Abhay Gupta),
Nodal Officer-cum-Assistant Environmental Engineer,
HPSPCB Baddi.

Copy to:

The Sub Divisional Magistrate for information please.


(Er. Abhay Gupta),
Assistant Environmental Engineer,
HPSPCB Baddi.

No.: SDM/NLG/Misc./2023-887 - 8-88
 Office of Sub-Divisional Officer (C),
 Nalagarh, Distt. Solan (H.P.).

Dated the Nalagarh 03/10/2023

To,

1. The SHO, Baddi.
2. The Mining Inspector, Nalagarh.

Subject: -

बददी के तहत शीतलपुर लंडेवाल मार्ग पर सड़क किनारे शामिलतात पहाडियों से अवैध व बेतरतीब ढंग से मिट्टी का खनन कर रेलवे को बेचने बारे शिकायत I

Sir,

Please find enclosed herewith the joint letter received from Sh. Vijay Chandel S/o Sh. Dasandhi Ram and Sh. Om Sharma S/o Lt. Narender Pal which is addressed to undersigned and copy endorsed to the Hon'ble CM of HP and ors., on the subject cited above.

In this regard, you are requested to look into the matter and take necessary action as per law under the intimation to undersigned, so that the matter could be disposed off accordingly.

Yours Faithfully,

Encl: as above

Sub-Divisional Officer (C),
 Sub-Divisional Officer (C),
 Nalagarh, Distt. Solan (H.P.).
 Nalagarh, Distt. Solan (H.P.)

सेवा में,

एसडीएम महोदय,
नालागढ़, जिला सोलन (हि.प्र.)1998/LP/2023
06/9/23

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विषय:

बददी के तहत शीतलपुर लंडेवाला मार्ग पर सड़क किनारे शामलात पहाड़ियों से अवैध व बेतरतीब ढंग से मिट्टी का खनन कर रेलवे को बेचने बारे शिकायत।

श्रीमान जी,

मैं ओम शर्मा पुत्र स्व. श्री नरेंद्र पाल निवासी कना पिछले 17 साल से बीबीएन बददी में बतौर पत्रकार ब्यूरो चीफ पद पर तैनात हूँ। मुझे शीतलपुर गांव से ग्रामीणों का फोन आया कि यहां पर सड़क किनारे शामलात पहाड़ियों से 5-6 जेसीबी व दर्जन भर से अधिक टिप्पर लगाकर दिन रात मिट्टी का अवैध खनन किया जा रहा है। जिसके कारण सारी सड़क क्षतिग्रस्त हो गई है और लगभग 3 किलोमीटर सड़क पर मिट्टी ही मिट्टी है जिससे ग्रामीणों का आना जाना मुश्किल हो गया है। सड़क में भारी मात्रा में मिट्टी होने के कारण पैदल व दोपहिया वाहन चालकों को दिक्कत पेश आ रही है। जबकि स्कूली बच्चों का इस सड़क से गुजरना मुश्किल हो गया है वहीं दिन रात सड़क पर टिप्पर चलने के कारण हर समय इस तंगहाल सड़क पर दुर्घटना का भय बना हुआ है।

जिसके बाद मैं और मेरे सहयोगी विजय चंदेल पुत्र दसौंदी राम निवासी मलपुर जो कि ब्यूरो चीफ पद पर तैनात का मौके पर गए। हमें यहां बेतरतीब ढंग से किए जा रहे मिट्टी के खनन की वीडियो ग्राफी भी खबर के लिए की। इतने में वहां पर गुरदयाल पुत्र छज्जू राम निवासी कल्याणपुर, डाकघर हरिपुर संडोली मौके पर पहुंच गया और इसने, इसके भाई गुरदेव और मौके पर मौजूद जेसीबी टिप्पर चालकों ने हमारे साथ गाली गलौच शुरू कर दिया और हमारे मोबाईल कैमरे छीनने की कोशिश की और कहा कि अगर खबर लगाई तो तुम दोनों को जान से मार देंगे। इन लोगों ने हमारी गाड़ी की चाबी तक निकाल ली और हमें बंधक बनाने का प्रयास किया। जिसकी शिकायत भी हमें बीती शाम बददी पुलिस थाना में दर्ज करवाई है।

महोदय इस बाबत हमने डीएफओ नालागढ़ को भी सूचित किया क्योंकि वहां पर पहाड़ों से मिट्टी उठाते समय कई पेड़ भी उखाड़ दिए गए। महोदय बददी शीतलपुर रोड़ पर लंडेवाल में लगभग 2 किलोमीटर तक सड़क किनारे शामलात भूमि से पहाड़ों को जेसीबी और पोकलेन मशीनों से बेतरतीब ढंग से खोद खोदकर दर्जन भर से अधिक टिप्परों के माध्यम से सारी मिट्टी रेलवे विभाग को बेची जा रही है। महोदय गुरदयाल को यह मिट्टी खोदने की अनुमति किस ने दी इसकी जांच की जानी चाहिए। कैसे कोई प्रदेश सरकार की शामलात भूमि पर खड़े पहाड़ों को खोदकर मिट्टी को रेलवे विभाग को बेच सकता है यह जांच का विषय है। इस मिट्टी के अवैध व बेतरतीब खनन के दौरान कई पेड़ भी उखाड़ दिए गए हैं।

महोदय आप से विनम्र निवेदन है कि शीतलपुर रोड़ पर चले रहे इस अवैध खनन को रोका जाए और इसमें संलिप्त जेसीबी, पोकलेन मशीनों व टिप्परों को जब्त कर इनके खिलाफ माईनिंग एंड मिनिरल एक्ट पर चोरों का मामला दर्ज करके इसकी जांच की जाए। महोदय रेलवे विभाग को जो सैंकड़ों टन मिट्टी उक्त व्यक्ति द्वारा बेची गई है इसका रिकार्ड रेलवे से लिया जाए और कितने पैसे रेलवे विभाग ने उक्त व्यक्ति को अदा किए हैं इसका रिकार्ड भी लिया जाए। शामलात भूमि से मिट्टी उठाने के एवज में रेलवे विभाग से जो राशि गुरदयाल सिंह ने बसूली है उसे प्रदेश सरकार के राजस्व में जमा किया जाना चाहिए। महोदय यह अवैध और बेतरतीब खनन क्यों, कैसे और किसकी अनुमति से हुआ इसकी जांच कर दोषियों के खिलाफ सख्त कार्रवाई अमल में लाई जाए और यहां से जो हजारों टन मिट्टी उठाकर रेलवे को बेच दी गई उसका रिकवरी गुरदयाल सिंह से की जाए। महोदय जिम्मेदार मीडिया कर्मी होने के नाते हमारी इस शिकायत पर त्वरित कार्रवाई और जांच अमल में लाई जाएगी ऐसा हमें विश्वास है। इस बाबत शिकायत संबंधित विभागों, प्रदेश सरकार व एनजीटी को भी भेजकर हम इस मामले की जांच और कार्रवाई की मांग कर रहे हैं। यह एक गंभीर प्रसला है और पुलिस को जो शिकायत हमने सौंपी है उस पर भी कार्रवाई के आदेश पुलिस विभाग को प्रशासन की तरफ से दिए जाएं। ड्यूटी के दौरान लोकतंत्र के चौथे स्तंभ पर गुंडागर्दी दिखाते हुए हमला किया गया है जिसकी जांच और कार्रवाई की मांग हम आप से कर रहे हैं।

बन्धुवाद सहित।

भवदीय

विजय चंदेल पुत्र दसौंदी राम
निवासी मलपुर, बददी (हि.प्र.)
प्रदेश अध्यक्ष : प्रिंट एंड इलेक्ट्रॉनिक
जर्नलिस्ट एसोसिएशन (हि.प्र.)
मोबाईल : 9816626000

ओम शर्मा पुत्र स्व. नरेंद्र पाल
प्रदेश महासचिव : प्रिंट एंड इलेक्ट्रॉनिक
जर्नलिस्ट एसोसिएशन (हि.प्र.)
आजाद मार्केट साई रोड़ बददी
मोबाईल : 7018673558

प्रतिलिपी:

1. माननीय मुख्यमंत्री, हिमाचल प्रदेश सरकार।
2. चीफ सेक्रेटरी, हिमाचल प्रदेश सरकार।
3. राजस्व मंत्री, हिमाचल प्रदेश सरकार।
4. सीपीएस राजस्व विभाग।
5. जिलाधीश सोलन।
6. नेशनल ग्रीन टिब्यूनल (एनजीटी) दिल्ली।

05 SEP 2023

4293



H.P. STATE POLLUTION CONTROL BOARD,
Regional Office "HIMUDA COMPLEX" Phase-1, Baddi
Tehsil Baddi, Distt. Solan (HP) Phone-01795-245374

Reminder-1

No. HPPCB/RO Baddi/Court Case (OA No. 137/2024)/2024

260-61

Dated:-

14/5/2024

To

The SHO,
Baddi,
(police.baddi-hp@nic.in)

Subject: O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors. before Hon'ble NGT.
Sir,

This is in continuation to this office letter no. 239-40 dated 07-05-2024 regarding the orders passed by Hon'ble NGT in O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors. Wherein it is alleged that five to six JCB machines and a dozen of Tippers are engaged in illegal mining/excavation of soil/earth & uprooting of trees due to which Sheetalpur Road has been damaged causing inconvenience to the commuters and leaving them prone to mishaps/accidents. It is further alleged that the aforesaid illegally mined/excavated soil/earth has been sold to railways and it is prayed that the matter may be enquired into and accordingly recovery shall be made from the accused i.e. Sh. Gurdayal S/o Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan, H.P.

In this matter, you were requested to In this matter, you were requested to submit the action taken report w.r.t. compliant forwarded by SDM Nalagarh on 03.10.2023 by 10-05-2024 by hard copy and mail to pcbhbaddi1@gmail.com but till date no reply has been received in this office.

Hence you are once again requested to kindly provide the requisite detail by return e-mail by today so that report can be filed before Hon'ble Nation Green Tribunal.

Yours faithfully,

(Er. Abhay Gupta),
Nodal Officer-cum-Assistant Environmental Engineer,
HPSPCB Baddi.

Copy to:

The Sub Divisional Magistrate for information please.

(Er. Abhay Gupta),
Assistant Environmental Engineer,
HPSPCB Baddi.

No 1430
HP Forest Department
Nalagarh Forest Division
Dated: 09/05/2024

To,

Nodal Officer –cum- Assistant Environment Engineer
HPSPCB Baddi

Subject: OA No 137/2024 Vijay Chandel Vs State of H.P & ors before Hon'ble NGT.

Sir,

Kindly refer to your office letter no HPPCB/RO Baddi/court Case (OA No 137/2024)/2024 -234-235 dated 7/05/2024 on subject cited above.

In context to above cited subject, on dated 8-05-2024 inspected the spot along with RFO Baddi, other Forest Field staff and following facts were noticed as detail under:

1. There is no Demarcated Forest/Un-demarcated Forest involved in illegal mining and mining is only along the Sheetalpur – Dasomajra Road which is a Shamlat Land.
2. As the above land is not managed by the Forest Deptt. as per approved working plan of Nalagarh Forest Division, so no documented information is available with Forest Deptt. regarding vegetation type, density and enumeration data of trees etc. But through ocular estimation, above mentioned area has scattered growth of Khair, Kikar and other Broad leaved species. Further, for estimation of damage to green cover / trees, require actual numbers of damaged trees, name of species, diameter of each trees etc. During the spot inspection there is no any prominent signage about the exact number of trees damage. However, as per office record of RFO Baddi there are incidence of uprooting/damage of trees in the above area during November/2023 and fields staff of Baddi Forest Range have chalked damage reports against offenders as per detail given in Annexure-I.

The report is submitted for further n/a.


ACF Nalagarh

Copy To:

1. DCF, Nalagarh for information and further n/a please.

ACF Nalagarh

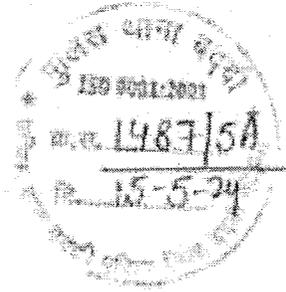
Detail of Damage Report in Baddi beat Shitalpur to Dassomajra Road in Block Baddi in Forest Range Baddi detail as Under:-										
Sr. No	Name of offender	Beat	Name of Area	D. R. No	Date	kind of offence	Spp	Class	No of tree's	Amount
1	Sh Papu S/O Sh Chunnibial Village-Shitalpur	Baddi	Shitalpur (S)	091/12	12-11-2023	illicit uprooting of tree's	Kikar	V	3	2371
							Lasunia	V	1	
2	Sh Balvir Singh S/O Sh Hajara Singh Village-Kenduwal	Baddi	Kenduwal (S)	091/13	15-11-2023	illicit uprooting of tree's	Kikar	V	4	4247
							Lasunia	V	1	
3	Sh Manjeet Singh S/O Sh Pal Chand Village Kenduwal	Baddi	Kenduwal (S)	091/14	18-11-2023	illicit uprooting of tree's	Lasunia	V	5	4820
4	Sh Ram Kumar S/O Sh Parkash Chand Village Kenduwal	Baddi	Kenduwal (S)	091/15	24-11-2023	illicit uprooting of tree's	Lasunia	V	4	3856
5	Sh Ajeb Singh S/O Sh Kapru Singh Village Kenduwal	Baddi	Kenduwal (S)	091/16	24-11-2023	illicit uprooting of tree's	Lasunia	V	4	3856
6	Sh Shyam Lal S/O Sh Ram Swroop Village Kenduwal	Baddi	Kenduwal (S)	091/17	24-11-2023	illicit uprooting of tree's	Lasunia	V	4	3856

G-Total= 26 23006

Range Forest Officer
BADDI
Distt. Solan (H.P.)

सेवा में,

NODAL OFFICER CUM ASSISTANT
ENVIRONMENT ENGINEER
HPSPCB बड़ी, जिला सोलन हिमचम



विषय:- पत्र संख्या O.A. NO. 137/2024/2024- TITLED सरकार बनाम विजय चन्देल
के सन्दर्भ में रिपोर्ट

श्री मान जी,

निवेदन इस प्रकार से है कि आपके कार्यालय द्वारा जारी पत्र संख्या उपरोक्त के सन्दर्भ में निवेदन है कि जो उपरोक्त पत्र के माध्यम से मांगी गई सूचना के सन्दर्भ में निवेदन है कि पुलिस द्वारा अवैध खनन को रोकने के लिए बड़ी शीतलपुर एरिया में समय-2 पर प्रभावित तरीके से गश्त की जाती रही है तथा दौरान गश्त पुलिस द्वारा शीतलपुर क्षेत्र में वर्ष 2023-24 में कुल 25 चालान माईनिंग एक्ट के तहत किए जाकर कुल राशि मुबलग 2,94,000/- रुपये वसूल की गई है तथा दिनांक 03.10.2023 के बाद से अब तक शीतलपुर एरिया में कुल 05 चालान माईनिंग एक्ट के तहत किए जाकर कुल राशि मुबलग 65,000/- रुपये वसूल की गई है।

अतः रिपोर्ट जनाय की सेवा में प्रेषित है।

प्रभारी
S.H.O.
पुलिस थाना बड़ी, BADDI
POLICE DISTT. BADDI
DISTT. SOLAN (H.P.S)

Excavator and truck involved in mining activity given by applicant



Photo of trucks given by applicant



अभिषेक कुमार सिंह

भा. रे. इं. से

ABHISHEK KUMAR SINGH

I.R.S.E

उप-मुख्य अभियन्ता (निर्माण-II)

Deputy Chief Engineer (Const.-II)



उत्तर रेलवे

चंडीगढ़ - 160102

Northern Railway

Chandigarh-160102

☎ 0172-2738501

E-mail: dycec2cdg@gmail.com

No. 70-A/CS/XEN/C/I/CDG

Dated- 15.05.2024

Nodal Officer cum Assistant Environmental Engineer,
H.P. State Pollution Control Board, Baddi.**Sub:** OA No.137/2024 titled Vijay Chandel v/s State of H.P. and others before
Hon'ble NGT**Ref:** i) Your office letter No. HPPCB/RO Baddi/ Court Case (OA No.
137/2024)/2024 Dt. 07.05.2024.
ii) Singla Constructions Limited letter No. SCL/BGRL/20240510 Dt.
10.05.2024

With reference to the above subject, it is to inform you that the work of "Construction of Civil works including Earthwork, Blanketing, Bridges, RUBs, Service & Residential Buildings, Platforms, Foot Over Bridge, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24/825 to 28/200 within Himachal Pradesh territory in c/w provision of Chandigarh- Baddi New BG Rail link" is being going on Himachal Pradesh area for the stretch of 3.3301 km. The work is awarded to the agency M/s Singla Constructions Limited.

In reference (i) above, please find the enclosed letter in reference (ii) above enlisting the details for the queries asked.

ABHISHEK
KUMAR SINGHDigitally signed by
ABHISHEK KUMAR SINGH
Date: 2024.05.15 12:19:02
+05'30'उप-मुख्य अभियन्ता
निर्माण-II चंडीगढ़

SINGLA CONSTRUCTIONS LTD.

CIN : U45201CH2007PLC031029

Sol
13/5/2024

Ref. No: SCL/BGRL/20240510

Dated: 10.05.2024

To,

The Dy. Chief Engineer/C-II,
Northern Railway,
Chandigarh

*Recd. 10/5/24
for reply to H.P. State Pollution Control Board.*

Subject: Construction of Civil Works Including Earthwork, Blanketing, Bridges, and RUB's Services & Residential Buildings, Platform FOB Circulating Area, Drainage Protection Works & other miscellaneous and allied works from Km. 24850 to 28200 within Himachal Pradesh Territory in C/W Provision of Chandigarh Baddi New BG Rail link.

Ref: Your letter no 70-A/CS/XEN/C/II/CDG dated 09.05.2024

Dear Sir,

Please find below point wise reply to observations raised by H.P. State Pollution Control Board:

1. We have procured muck/soil from various vendors who are supplying the same in the area. details for the same is attached for your ready reference.
2. The actual quantity of muck/soil filling done on the site since inception of the project is 3,87,637.57 Cum (this includes the muck / soil quantity obtained from cutting and excavation within site).

This is for your kind information please.

Assuring you of our best services at all times.

Yours truly,

[Handwritten Signature]

MUCK/SOIL qty with details.			
Permission No.	Date	Qty in MT	
STP - 3009	16.12.2022	14782	
STP - 603	20.01.2023	26730	
STP - 676	28.03.2023	48460	
STP - 726	04.05.2023	24502	
STP - 778	31.05.2023	23814	
		138288	cum
Earthwork in Excavation Qty		7221.14	Cum
Earthwork in Cutting Qty		118224.42	Cum
Name of Supplier	GST No.	Qty in Cum	
Rajesh Kumar Contractor	02AZBPK0557E3ZX	31992	Cum
Jagtar Singh Contractor	02GBWPS0439A120	5243	Cum
Karam Chand	Not Applicable	9696	Cum
Parveen Rana	Not Applicable	5245	Cum
Sandeep Enterprises	02GJQPS2124N1ZS	1952	Cum
P S Associates	02AZKPN2176P1ZX	12792	Cum
Bajrang Infrastructure	06AMQPK9514M3ZC	11473	Cum
Neelkanth Construction Company	06AAVFN0964F1ZZ	5636	Cum
Rul Cup Thuluhanga	02AJXPT3861A123	3202	Cum
Gurbaksh Welding works	03JFIPS2299R1ZC	3398	Cum
J K Construction Co	02FWAPD8391G1Z0	57111	Cum
		147740	Cum
Total muck/soil qty		411473	Cum

[Handwritten signature]



**H.P. STATE POLLUTION CONTROL BOARD,
Regional Office "HIMUDA COMPLEX" Phase-1, Baddi
Tehsil Baddi, Distt. Solan (HP) Phone-01795-245374**

Annexure 24

No. HPPCB/RO Baddi/Court Case (OA No. 137/2024)/2024-265-268

Dated:- 15/5/24

To

The Deputy Chief Engineer (Construction-II),
Near Railway Hospital, Northern Railway Colony,
Sector-13, Chandigarh-160102 (dyc2edg@gmail.com)

Subject: O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors. before Hon'ble NGT.

Sir.

This is in reference to your office letter no. 70-A/CS/XEN/C/CDG dated 15-05-2024 vide which information w.r.t. length of railway project falling in Himachal Pradesh and quantity of muck/soil required for filling purpose/laying of railway line has been submitted.

In this context, the additional information is required from your end. Therefore you are requested to provide the supporting document w.r.t. muck/soil qty with details annexed with forwarding letter along with detail of vendor of your contractor before 16-05-24 by e-mail to pcbroad1@gmail.com.

Yours faithfully,

(Er. Abhay Gupta),
Nodal Officer-cum-Assistant Environmental Engineer,
HPSPCB Baddi.

Copy to:

1. The Sub Divisional Magistrate for information please.
2. The Singla Construction, # 196, Top Floor, Sector 16A, Chandigarh-160015 to provide the supporting documents w.r.t information given to Deputy Chief Engineer, Northern Railway, Chandigarh ref. no. SCL/BGRL/20240510 dated 10-05-2024 vide letter no. SCL by 16-05-2024 by e-mail to pcbroad1@gmail.com.

(Er. Abhay Gupta),
Assistant Environmental Engineer, HPSPCB, Baddi.

(Authoritative English text of this Department Notification No. STE-E(5)-2/2021 dated 18-08-2022 as required under clause (3) of article 348 of the Constitution of India)

Government of Himachal Pradesh
Department of Environment, Science & Technology

No. STE-E(5)-2/2021

Dated: Shimla-2,

18-08-2022.

NOTIFICATION

WHEREAS, under Section 5 of the Environment Protection Act, 1986(Act No. 29 of 1986), the State Government is empowered to issue direction to implement the directions passed by the Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A No. 360/2015-NGT titled as National Green Tribunal, Bar Association vs. Verinder Singh for recovery of compensation on account of damage caused to the environment and ecology due to illegal mining;

WHEREAS, the Hon'ble NGT in Para 25 of its above Order dated 26.02.2021 has directed Central Pollution Control Board (CPCB) that the scale of compensation calculated with reference to Approach- II mentioned in the Expert Committee Report dated 30.01.2020 be adopted by all States/UTs and that the compensation be recovered in compliance to the said order and the recovered compensation may be kept in separate account and utilized for restoration of environment by preparing an appropriate action plan under the directions of Environment Secretary with the assistance of such individual institutions as may be considered necessary. However the quantum of compensation calculated with this approach for recovery of the loss caused due to illegal mining has to be determined by the State on case to case basis and by assessing the damage done to the environment at the site;

WHEREAS, the Central Pollution Control Board, Ministry of Environment, Forest and Climate Change, Government of India vide letter No. CPCB/IPC-II/NGT-O.A (360/2015)/2021/2039, dated 11.06.2021 has directed the State Govt., in compliance of the aforesaid directions of the Hon'ble NGT and in exercise of powers conferred by section 5 of the Environment Protection Act, 1986, to evolve an appropriate mechanism for assessment and recovery of compensation in all the Districts of the State and for utilization of the recovered compensation for restoration of environment by preparing an appropriate action plan.

AND NOW THEREFORE, in view of above observations and the directions passed in para 25 of the Hon'ble NGT Order dated 26.02.2021 and in exercise of the powers conferred under section-5 of the Environmental Protection Act, 1986, the Governor of Himachal



Pradesh is pleased to devise an appropriate mechanism for assessment and recovery of compensation in all Districts of the State as follows:-

1. The overall responsibility to check illegal mining, to punish the offenders, to draw plans for prevention of illegal mining and take any further steps in this direction shall vest with the District Administration, who shall be assisted by the Superintendent of Police, the District Mining officer(s), the Forest Department and also the Departments/institutions like JSV, HPPWD, HPSIDC, Deputy Director Industries, the Block Development Officer(s) and any other Department/ Office/Authority at the District level as deemed fit by the District Magistrate or any other officer authorized in this behalf by him.
2. In order to ascertain the amount and quantity of damage done to the environment and ecology by the illegal miners or any such offenders who are in violation of any order or legislation or rule dealing with illegal mining, a Committee under the Sub-Divisional Magistrate shall ascertain the amount of damage caused to the environment by the act of such persons and cause the same to be recovered.
3. The Sub Divisional Magistrate shall first ascertain the identity of illegal miners and then seek the assistance of Mining Officer, PWD, BDO, Forest Department and the Police to calculate the damage done to environment and ecology as per the Approach II as directed by the Hon'ble NGT vide Order dated 26-02-2021 in the above tilted case. For the sake of clarity the Approach II along with other seizures and release of vehicles is explained in ANNEXURE-I.
4. For the recovery of damage done to the ecology and environment, a notice of calling the perpetrators to deposit the environmental compensation shall be issued by the Sub-Divisional Magistrate to such persons involved in illegal mining.
5. If the perpetrators fail to deposit the said amount, the Sub-Divisional Magistrate has the power to use any means including attachment of property or declaration of such amount as arrears of land revenue.
6. A State level Nodal account shall be opened by the Director, Environment, Science & Technology Department which shall be used to deposit the amount recovered as compensation from the illegal mining activities. The Director, Environment, Science & Technology with the assistance of such Agencies as deemed fit shall utilize this amount for restoration of the damage caused to environment as a result of such illegal activities. The amount recovered from a particular area/site shall be used for restoration activities in that area only or in its immediate vicinity having direct environmental effect. For this



purpose, the plan for restoration shall be got made by the Sub-Divisional Magistrate with the assistance of BDO, PWD, JSV, HPSIDC, Forest or any other Agency deemed fit. The same shall be submitted along with amount needed to the Director, Environment, Science & Technology for approval. The amount shall not exceed the compensation so collected. Whatever amount is left at the disposal of the Director, Environment S&T after spending on these plans shall be used for other ecological or conservation activities within the State in consultation with the State Government.

In the event of failure to comply with the directions passed by the Hon'ble NGT the concerned individual(s)/institution(s) shall be liable for non-compliance.

By Order

Prabodh Saxena

Addl. Chief Secretary (Env., S&T) to the
Government of Himachal Pradesh

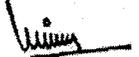
18-08-2022.

Endsts. No. STE-E(3)-2/2021

Dated: Shimla-2

Copy forwarded to the following for information & necessary action:-

1. All the Administrative Secretaries to the Government of Himachal Pradesh, Shimla-171002.
2. The Pr. Chief Conservator of Forest, H.P Shimla-171001.
3. All the Heads of Departments, Himachal Pradesh.
4. The Engineer-in-Chief, PWD, Shimla -171002.
5. The Engineer-in-Chief, Jal Shakti Vibhag, Shimla -171005.
6. The Member Secretary, HP State Pollution Control Board, Shimla-171009.
7. All the Deputy Commissioners, Himachal Pradesh.
8. All the Superintendents of Police, Himachal Pradesh.
9. The Director, Department of Industries, Himachal Pradesh, Shimla-171001.
10. The Director, Environment, Science & Technology Deptt., Himachal Pradesh, Shimla-171001
11. Guard file.


(Satpal Dhiman)

Additional Secretary (Env., Sci., & Tech.) to the
Government of Himachal Pradesh

18-8-2022

ANNEXURE-I

Recovery of compensation and other penalties for release of vehicles/equipment as per Order passed by the Hon'ble National Green Tribunal in O.A No. 360/2015-NGT Bar Association vs. Verinder Singh dated 19.02.2020.

The Hon'ble NGT considering the practical difficulty has modified its orders vide Order dated 19.02.2020 and has directed that the amount of compensation for the damage to the environment shall be charged as under:-

Sr.No.	Category of vehicle	Penalty amount
1.	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and less than 5 years old.	4 lacs
2.	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and more than 5 years but less than 10 years old.	3 lacs
3.	For the remaining Vehicles older than 10 years/equipments/excavators which are otherwise legally permissible to be operated and not covered by Serial No. 1 and 2.	2 lacs
Note-I: On repetition of the offence by the same vehicle/equipment, Order dated 05.04.2019 will be applicable		
Note-II: The option of release may be available for a period of one month from the date of seizure and thereafter, the vehicles may be confiscated and auctioned.		

APPROACH - II is demonstrated by following formula as under:-

Till such time as data and information for a comprehensive NPV is worked out in a site specific manner to account for all (or at least the major) ecological damages, a simplified NPV, proxied on the market value of the illegally extracted amount may be computed. In this case the NPV approach would imply that the total benefits from the activity of sand mining (as represented by the market value of the extracted amount) be deducted from the total ecological costs imposed by the activity. In the absence of data on benefits and costs separately, we recommend a modification of the formula as shown below:

Total Benefits (B) = Market Value of illegal extraction: D
Total Ecological Costs = Market Value Adjusted for risk
factor: D * RF

Wish

For present purposes, it is assumed that the Benefits would accrue only in the first year (in which the extraction of the illegally mined material takes place), while the ecological Costs would continue to be felt over a period of time. NPV is to be calculated for a period of 5 years on the net value, $\Sigma (C-B)$, at a discount rate ranging from 8%-5%, varying in inverse with the risk factor. Thus, where the highest risk factor (say 1) is applicable, the discount rate applicable would be the lowest (say 5% in this case)."

Table				
Severity	Mild	Moderate	Significant	Severe
Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1.0
Discount	8%	7%	6%	5%

Compensation Charge - explicit accounting of NPV

Market Value of Illegally Mined Material (D) 5000*400 = 2000000/-
Annual Value of Foregone Ecological Values D*RF = 2000000/-

- Present Value of Foregone Ecological Values (@ 5% discount rate and over 5 years)

$$PV = \sum_{t=1}^5 \frac{(D+RF)}{(1+r)^t}$$

$$= \frac{2000000}{(1+0.05)^1} + \frac{2000000}{(1+0.05)^2} + \frac{2000000}{(1+0.05)^3} + \frac{2000000}{(1+0.05)^4} + \frac{2000000}{(1+0.05)^5}$$

$$= \text{Rs. } 86,58,953/-$$

- Net Present Value (after netting out market value of illegally mined material) - i.e., Total Compensation to be levied

$$= NPV = PV - D$$

$$= \text{Rs. } 66,58,953/-$$

Compensation Charge in above case:

Approach 2

(explicit accounting of NPV) @ 5% discount rate and over 5 years

Rs. 66,58,953/-

ILLUSTRATION NO.1

Let us say that in Shimla district 50 tons of illegally mined material has been recovered by the concerned authority. The market value of the illegal mined material is determined by the Mining Wing, who shall ascertain the pith mouth value of the illegal mined material which is presumed to be Rs.300. The market value of the illegal mined material for various categories shall also be determined by the Mining Officer(s). The variables in the illustration are assumed as per the inputs from the Mining Wing for enabling the application of the Approach II. In this case the D (market value of illegal extraction) and the RF (risk factor) shall be determined by the Mining Officer who shall calculate the amount of compensation to be levied as follows:

D= market value of illegal mined mineral x illegal mined material

RT= D x Risk factor.

r =discount.

t = time (i.e 5 years)

RF = risk factor determined by the table as Moderate i.e .50

Therefore, the r (discount) is 7% i.e .07.

Illegal mined material =50 tons.

Market value of illegal mined material = 300 per ton (pith mouth value which is to be determined by the mining wing)

$$(D+RT) = D \times RF$$

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

$$(D+RT) = D \times RF$$

D= market value of illegal mined mineral x illegal mined material.

RF= Mild	Moderate	Significant	Severe
.25	.50	.75	1

(1+r) = 8% 7% 6% 5% (as per Table-2)

Illegally mined material = 50 tons

Market value = Rs.300 per ton (pit mouth value)

i.e D = market value of illegal mined mineral x illegal mined material

$$= 300 \times 50 = \text{Rs.15000}$$

RF= risk factor adopted is Moderate.

Annual value of forgone ecological values = D x RF (risk factor)

$$= 15000 \times .50(\text{moderate})$$

$$= \text{Rs.7,500.}$$

Ujjay

Present value of forgone ecological value (PV) = 7% discount for moderate (r)

$$\begin{aligned}
 PV &= \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t} \\
 \text{i.e.} \quad \frac{(7500)}{(1+.07)^1} &= 7,009.34 \text{ (first year)} \\
 \frac{(7500)}{(1.07)^2} &= \frac{7500}{1.15} = 6,521.73 \text{ (second year)} \\
 \frac{(7500)}{(1.07)^3} &= \frac{7500}{1.22} = 6,147.54 \text{ (third year)} \\
 \frac{(7500)}{(1.07)^4} &= \frac{7500}{1.31} = 5,725.19 \text{ (fourth year)} \\
 \frac{(7500)}{(1.07)^5} &= \frac{7500}{1.40} = 5,357.14 \text{ (fifth year)}
 \end{aligned}$$

$$7,009.34 + 6,521.73 + 6,147.54 + 5,725.19 + 5,357.14 = 30,760.94.$$

Rs. 30,760.94. to be recovered as compensation against illegal mining.

Note: The quantity and value of illegally mined material used for illustration-1 as above are hypothetical and are only used to bring clarity.

ILLUSTRATION NO. 2

Let us say that in Una district 70 tons of illegally mined material has been recovered by the concerned authority. The market value of the illegal mined material is determined by the Mining Wing, who shall ascertain the pith mouth value of the illegal mined material which is presumed to be Rs 400. The market value of the illegal mined material for various categories shall also be determined by the Mining Officer. The variables in the illustration are assumed as per the inputs from the Mining Wing for enabling the application of the Approach II. In this case the D (market value of illegal extraction) and the RF (risk factor) shall be determined by the Mining Officer who shall calculate the amount of compensation to be levied as follows:

D= market value of illegal mined mineral x illegal mined material

RT= D x Risk factor.

r = discount

t = time (i.e 5 years)

RF = risk factor determined by the table as Severe i.e .1

Winn

Therefore, the r (discount) is 5% i.e .05.

Illegal mined material = 70 tons.

Market value of illegal mined material = 400 per ton (pit mouth value which is to be determined by the mining wing)

$$(D+RT) = D \times RF$$

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

$$(D+RT) = D \times RF$$

D = market value of illegal mined mineral x illegal mined material.

RF= Mild	Moderate	Significant	Severe
.25	.50	.75	1

$$(1+r) = 8\% \quad 7\% \quad 6\% \quad 5\% \quad (\text{as per Table-2})$$

Illegally mined material = 70 tons

Market value = Rs.400 per ton (pit mouth value)

i.e D = market value of illegal mined mineral x illegal mined material

$$= 400 \times 70 = \text{Rs.}28,000$$

RF= risk factor adopted is Severe.

$$\begin{aligned} \text{Annual value of forgone ecological values} &= D \times RF \text{ (risk factor)} \\ &= 28,000 \times 1 \text{ (moderate)} \\ &= \text{Rs } 28,000. \end{aligned}$$

Present value of forgone ecological value (PV) = 5% discount for severe (r)

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

$$\text{i.e } \frac{(28,000)}{(1+.05)^1} = 26666.66 \text{ (first year)}$$

$$\frac{(28,000)}{(1+.05)^2} = \frac{28000}{(1.10)} = 25454.54 \text{ (second year)}$$

$$\frac{(28000)}{(1.05)^3} = \frac{28000}{(1.16)} = 24,137.93 \text{ (third year)}$$

$$\frac{(28000)}{(1.05)^4} = \frac{28000}{(1.22)} = 22,950.81 \text{ (fourth year)}$$

$$\frac{(28000)}{(1.05)^5} = \frac{28000}{1.28} = 21,875.00 \text{ (fifth year)}$$



$$26666.66^1 + 25454.54^2 + 24,137.93^3 + 22,950.81^4 + 21,875.00^5 = \text{Rs. } 1, 21,084.94.$$

Rs. 1, 21,084.94 to be recovered as compensation against illegal mining.

Note: The quantity and value of illegally mined material used for illustration-2 as above are hypothetical and are only used to bring clarity.

ILLUSTRATION NO 3

The SDM of the let's say XYZ, Sub-Division area received information that about six persons with their equipment and vehicles are digging at point A, situated near river B. The SDM shall seek the assistance of the Police immediately and reach the site along with officer(s) of the Mining Department. He shall immediately identify the illegal miners with the help of the Police and confiscate their machinery. The machinery shall be kept in the custody of the local Thana. The videography of the spot be done alongwith the statements of village Revenue Officer and responsible persons from the Panchayat or the *Lumberdar* be recorded.

The SDM shall get the damage caused to the ecology and environment assessed by the officers of the Mining Department who, if need be, shall be given assistance by the PWD, Forest Department, Block Development Officer (BDO), or the Revenue Officials. For the purpose of the calculations of damage caused to the ecology and environment Approach-II shall be applied for which the Mining Officer or his representative shall be competent. Once calculations are done by the Mining Officer the same shall be conveyed to the offenders by way of notice, delivered as per routine practices of delivery of notices. A time period of 15 days shall be given to the offenders to deposit the Environment Compensation failing which the same shall be recovered by way of arrears of land revenue.

For the recovery of Environment Compensation the SDM may use other practices like cancellation of the Government contracts, blacklisting for future participation in tenders, etc. as per the content and situations. Only after the said Environment Compensation has been deposited, the vehicles and the machinery used in illegal mining shall be released.



Himachal Pradesh
Public Works Department

No. PW/NLD/ DB/Court Case /2024-25 1027-28

Dated: 15/05/2024

To

The Er. Abhay Gupta
Nodal Officer-cum Assistant
Environmental Engineer HPPSPCB Baddi.
(pebrobaddi@gmail.com)

Subject: - O.A. No. 137/2024 titled Vijay Chandel vs State of H.P. & ors. before Hon'ble NGT.

Reference:- Your office letter No. HPPCB/RO Baddi/Court Case (OA No. 137/2024)/2024-232-33 dated:- 07/05/2024.

On the subject cited above & letter under reference it is intimated that as per report of Assistant Engineer HPPWD Sub Division Baddi it is not possible to ascertain the quantity of the excavated earth as the original/ advance X-Section of Natural surface level are not known at this stage.


Executive Engineer,
Nalagarh Division,
HP.PWD Nalagarh.

Copy forwarded to the Assistant Engineer Baddi HP PWD Sub-Division Baddi with reference to his office letter No.103, dated- 13.05.2024 for information.

-sd-
Executive Engineer,
Nalagarh Division,
HPPWD Nalagarh.

Annexure 27

No. Udyog/ SLN/ MM/ Court Case/OA No. 137/2024-331
 O/o the Mining officer, Solan
 Distt. Solan, H.P.

Dated Solan, the 16 May, 2024

To

The Assistant Environmental Engineer,
 Himachal Pradesh State Pollution Control Board,
 Baddi, District Solan (H.P.)

Subject: O.A. No. 137/2024 titled as Vijay Chandel V/s State of Himachal Pradesh and ors. before Hon'ble National Green Tribunal.

Sir,

Kindly refer to your office letter No. HPPCB/RO Baddi/ Court Case (OA No. 1377/2024)/2024-236-237 dated 07.05.2024 on the subject cited above.

In this regard it is to inform that the complaint of Shri Vijay Chandel S/o Shri Dasondhi Ram and Shri Om Sharma S/o Late Shri Narender Pal was received through Sub-Divisional Officer (C) Nalagarh. After receiving the complaint, the area was frequently inspected by the field officials and during inspection complaints were registered against 6 Nos. tractors, 4 Nos. tippers and one pocklaine in and around the area under reference and the action as per the provisions of Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 was taken. Further, the field officials inspected the area under reference on dated 07.05.2024 & 08.05.2024 and no illegal mining activities were noticed in the area under reference.

It is also intimated that the permission of 49992 M.T. minor mineral (Sand 29995 M.T. and Soil 19997 M.T.) was granted in favor of Shri Gurdayal S/o Shri Chhaju Ram, Village Kalyanpur, P.O. Haripur Sandholi, Tehsil Baddi, District Solan (H.P.) for a period of three months w.e.f. 14.01.2023 to 13.04.2023. During the period of permission Shri Gurdayal Singh lifted 20490 M.T. after paying the royalty amounting to Rs. 16,39,200/- and other taxes. Hence, report is submitted for information and further action please.

Yours faithfully,


 (Harvinder Singh)
 Mining Officer, Solan
 District Solan, H.P.

Endst. No. As above

Dated

Copy forwarded to Geologist (Zone-III) Himachal Pradesh w.r.t. office memo No. Udyog-Bhu(Khani-4)Laghu-370/2024-709 dated 01.05.2024 for information please.

(Harvinder Singh)
 Mining Officer, Solan
 District Solan, H.P.



**H.P. STATE POLLUTION CONTROL BOARD,
Regional Office "HIMUDA COMPLEX" Phase-1, Baddi
Tehsil Baddi, Distt. Solan (HP) Phone-01795-245374**

No. HPPCB/RO Baddi/Court Case (OA No. 137/2024)/2024

278-79

Dated: 17/5/2024

To

The Mining Officer,
Distt Solan, HP.
(miningofficersolan@gmail.com)

Subject: O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors. before Hon'ble NGT.

Sir,

This is in reference to the email received in this office on dated 16.5.24 regarding the orders passed by Hon'ble NGT in O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors. Further the information supplied by you through email is insufficient and additional information is required regarding the details of challan done by your office in and around Kalayanpur & Kendhuwal area against the illegal mining activities between the periods 1-1-2023 to till date.

Hence you are once again requested to kindly provide the requisite detail by return e-mail by today at pcbroaddi1@gmail.com so that report can be filed before Hon'ble Nation Green Tribunal.

Yours faithfully,

(Er. Abhay Gupta),
Nodal Officer-cum-Assistant Environmental Engineer,
HPSPCB Baddi.

Copy to:

The Sub Divisional Magistrate for information please.

(Er. Abhay Gupta),
Assistant Environmental Engineer,
HPSPCB Baddi.



सत्यमेव जयते

INDIA NON JUDICIAL

Government of Himachal Pradesh

e-Stamp

Certificate No.	: IN-HP15185254015374W
Certificate Issued Date	: 16-May-2024 03:23 PM
Account Reference	: CSCACC (GV)/ hpcsceg07/ HP-SLMAN0404/ HP-SL
Unique Doc. Reference	: SUBIN-HPHPCSCEG0726290666241245W
Purchased by	: GURDYAL SINGH
Description of Document	: Article 4 Affidavit
Property Description	: AFFIDAVIT
Consideration Price (Rs.)	: 0 (Zero)
First Party	: GURDYAL SINGH
Second Party	: NA
Stamp Duty Paid By	: GURDYAL SINGH
Stamp Duty Amount(Rs.)	: 20 (Twenty only)

968
16-5-24



Please write or type below this line

(Handwritten signature)

Attended and returned

Executive Magistrate Baddi
District Solan (H.P.)

हलफी ब्यान

मनकी गुरदयाल सिंह पुत्र श्री छज्जू राम गाँव कल्याणपुर ,डा० हरिपुर संडोली ,तहसील बद्दी , जिला सोलन , हि० प्र० का रहने वाला हूँ मैं निम्न हलफन ब्यान करता हूँ कि:-

1. यह हलफन ब्यान करता हूँ की मैंने कोई भी बद्दी शीतलपुर रोड लंडेवाल रोड में सडक किनारे कोई भी खनन कार्य नहीं किया है तथा जो भी पत्रकारों ने आरोप लगाये है वह बिकलुल गलत है ।
2. यह हलफन ब्यान करता हूँ की मैंने जो भी खनन कार्य किया है वो मैंने खसरा न०- 466, 468 और 469 टोटल 13.17 बीघा मौजा खोल तहसील बद्दी , जिला सोलन , हि० प्र० सरकार माइनिंग विभाग से परमिशन लेकर हि काम किया है ।
3. यह हलफन ब्यान करता हूँ की मैंने माइनिंग विभाग को लगभग 20-22 लाख एडवांस रायल्टी ही भरकर काम किया है ।
4. यह हलफन ब्यान करता हूँ की मेरा अभी भी माइनिंग विभाग के पास 2.50 से 3 लाख रुपये रायल्टी एडवांसड पेंडिंग पड़ी है । जिसकी आप जानकारी माइनिंग विभाग से ले सकते है । परमिशन होने के बावजूद मेरे को पत्रकार विजय चंदेल व पत्रकार ओम शर्मा मुझे ब्लैकमेल करते थे और कई बार पैसे की डिमांड करते थे और कई बार पैसे लिए भी । मैं इन्क्वायरी के बाद मानहानि का केस भी करूँगा इनके खिलाफ मेरे बार बार माइडली डिस्टर्बकिया जा रहा है । मैं डिप्रेशन का मरीज हूँ मेरी दवाई PGI चंडीगढ़ से चल रही हूँ ।
5. यह हलफन ब्यान करता हूँ की केंदुवाल में अभी भी खनन चल रहा है और ताजा मामला है बडे बडे पहाड़ खोद दिये गाँव वालों ने शिकायत डी थी जो साथ में सलग्न है । कृपया करके जो अवैध कार्य कर रहे है उन पर कार्यवाही की जाये । जो भी अवैध कार्य हुआ है उसको करते कई महीनों में हुआ है एक दिन में तो हुआ नहीं है इसकी जानकारी माइनिंग व फारेस्ट विभाग को भी है । कृपया करके माइनिंग विभाग और फारेस्ट विभाग को बुला कर उनसे जानकारी प्राप्त करे और डिटेल लेकर जो अवैध कार्य कर रहा है उस पर सख्त से सख्त कार्यवाही की जाये ।

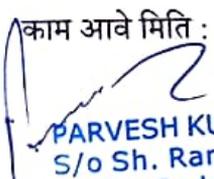


शपथकर्ता

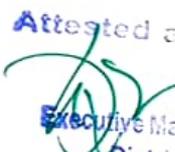
सत्यापन :-

प्रमाणित किया जाता है कि मजमून ब्यान हलफी सही व् दुरुस्त है , इसका कोई भी भाग गलत नहीं है , और न ही इसमें कुछ छुपाया गया है। लिहाजा ब्यान हलफी लिख दिया है जो कि सनद रहे और समय पड़ने पर

काम आवे मिति : 16/05/2024 |


PARVESH KUMAR NAMBARDAAR
 S/o Sh. Ram Lok
 Mouja-Baddi, Sheetalpur,
 Teh. Baddi, Distt. Solan (H.P.)

Attested and return


 Executive Magistrate Baddi
 District Solan (H.P.)

शपथकर्ता



H.P. STATE POLLUTION CONTROL BOARD,
Regional Office "HIMUDA COMPLEX" Phase-1, Baddi
Tehsil Baddi, Distt. Solan (HP) Phone-01795-245374

Annexure 30

71

No. HPPCB/RO Baddi/Illegal Mining/2024

275-77

Dated:-

17/5/2024

To

The Mining Officer,
Distt Solan, HP.

(miningofficersolan@gmail.com)

The DFO,

Nalagarh, Distt Solan, HP.

(head-fordivnal-hp@hp.gov.in)

Subject: Compliant regarding illegal mining.

Sir,

This is in reference to Joint Inspection being carried out during 03-05-2024 in reference to the orders passed in O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors. before Hon'ble NGT. The compliant has been received in this office from the villagers of Kalyanpur wherein it has been stated that Sh Manjeet Singh, Village Kenduwal is engaged in the activity of illegal mining. It is therefore requested to kindly look into the matter and submit action taken report to the quarter concern along with copy to the office of this office.

Encl: As above

Yours faithfully,

(Er. Abhay Gupta),

Nodal Officer-cum-Assistant Environmental Engineer,
HPSPCB, Regional Office Baddi.

Copy to:

The Sub Divisional Magistrate for information please (Copy of compliant).

(Er. Abhay Gupta),

Assistant Environmental Engineer,

e-stamp-IN-HP15184088082677W

ब्यान हलफी

कर्म चंद पुत्र श्री रुल्दा राम गाव कल्याणपुर, तहसील बद्दी , जिला सोलन हि० प्र० यह हलफन ब्यान करता हूँ कि :

गाव केंदुवाल में सरकारी रोड के साथ पहाड़िया खोदकर पोपलेन मशीन बकई टिप्परो द्वारा रेलवे विभाग बद्दी - नालागढ़ रोड पर व अन्य कामो पर मनजीत सिंह (मितु) पुत्र श्री सतपाल सिंह उर्फ पल सिंह गाव केंदुवाल पंचायत मलपुर द्वारा कई महीने से लगभग अवैध खनन को इन्जाम दिया जा रहा हैं और गाव वालो ने कई बार माइनिंग विभाग और फारेस्ट विभाग को सूचित किया और वह कई बार मौके पर आये कोई सख्त कार्यवाई नही कि क्योकि मनजीत का पिता फारेस्ट विभाग में चौकीदार पद पर बद्दी में तेनात हैं। इस कारण फारेस्ट विभाग में कोई ज्यादा कार्यवाई नही कि और फोर्मल्टी करके चले जाते हैं जब भी आते फोटो खीचकर उचित कार्यवाई न काटकर खोल मोल करके चले जाते थे और इस कारण उसका कार्य निरंतर चलता रहा और अब भी चल रहा हैं। गाव वालो के पास इसकी कई विडियो भी हैं। जो माईनिंग विभाग को दी गई हैं और फारेस्ट विभाग को दी गयी हैं और उसका पिता जी फारेस्ट में होने पर मामले को खोल - मोल कर देता हैं।



माईनिंग डिपार्टमेंट जिनकी ड्यूटी बद्दी में हैं।

फारेस्ट कर्मचारी

एन दोनों ही अधिकारियो के पास विडियो क्लिप हैं। और गाव वालो ने भेजे हैं।

2

PARVESH KUMAR NAMBARDAR
S/o Sh. Ram Lok
Mouja-Baddi, Sheetalpur,
Teh. Baddi, Distt. Solan (H.P.)

श्री श्याम लाल नरपुत्र Karam Chand

Shyam Lal

शिकायतकर्ता

गाववासी

Attested and return

Executive Magistrate Baddi
District Solan (H.P.)

Gunder
Singh

अलतार श्री

श्री

२१/५/२०